

MR. DEPUTY CHAIRMAN : Now, I shall put the Resolution to vote.

...(Interruptions)...

SHRI K.N. BALAGOPAL (Kerala) : Sir, what is this?. ..(Interruptions). ..You cannot take this up. ..(Interruptions)...

MR. DEPUTY CHAIRMAN : I shall, now, put the Resolution. ..(Interruptions)... The question is ... (Interruptions)... It is Resolution ... (Interruptions)...

SHRI P. RAJEEVE (Kerala) : Sir, what is this? ... (Interruptions)...

MR. DEPUTY CHAIRMAN : Are you opposing? ... (Interruptions)... You don't want it? ... (Interruptions)... Okay ... (Interruptions)... He has moved ... (Interruptions)... Let it be there ... (Interruptions)... Agreed... (Interruptions)... It is only moved. I will take it up later. ... (Interruptions)... Mr. Chowdary ... (Interruptions)... Hon. Members, how, please, let me say something. ... (Interruptions)... Allow me one second. ... (Interruptions)... It is my request ... (Interruptions)... One minute. ... (Interruptions)... Allow me one minute... (Interruptions)... My request is ... (Interruptions)... See, O'Brienji, my request to you is this. ... (Interruptions)... Hon. Members, Hon. Chairman, had called a meeting of the leaders and there was consensus that this Bill. .. (Interruptions)... Now, please, ... (Interruptions)... Please, let me say... (Interruptions)... I am not saying that there is consensus on the Bill. .. (Interruptions). ..Not consensus on the Bill... (Interruptions)... Let me say. ... (Interruptions)... Let me complete. ... (Interruptions)... It is not consensus on the Bill. ... (Interruptions)... There was consensus on the Bill that there should be a discussion... (Interruptions)... There is consensus that we should discuss this Bill.. .. (Interruptions)...

SHRI SITARAM YECHURY (West Bengal) : But, Sir, only when the House is in order. .. (Interruptions)...

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**GOVERNMENT BILL (Contd.)**

**The Andhra Pradesh Reorganisation Bill, 2014 (Contd..)**

MR. DEPUTY CHAIRMAN : Discuss this Bill... (Interruptions)... You go to

your seats ...(Interruptions)... Mr. Chowdary, your amendment for calling the Attorney-General is there ...(Interruptions)... You can move it; the House will consider it ...(Interruptions)... That will be considered... (Interruptions)... You move . . . (Interruptions) . . . There is a procedure... (Interruptions)... Not now. ..(Interruptions). ..For moving the motion or amendment, there is time and there is a procedure... (Interruptions)...I cannot break the rule. ...(Interruptions)... No...(Interruptions)...First, there will be general discussion on the Bill... (Interruptions).. See, there are rules...(Interruptions)... Everybody knows about a Bill. First, there will be general discussion. ...(Interruptions)...Only after that, amendments will be taken up. ...(Interruptions)...You cannot do that...(Interruptions)...Then, I will have to take action... (Interruptions)...There is time to move amendments...(Interruptions)...I will allow that...(Interruptions)... Shri Yechury...(Interruptions)...Tell me what do you want?

SHRI SITARAM YECHURY (West Bengal) : Sir, there is consensus that there will be a discussion on the Bill when there is order in the House. ...(Interruptions)...You restore the Order...(Interruptions)...Please ask them to go back to their seats...(Interruptions)...

MR. DEPUTY CHAIRMAN : Please go back to your seats. ...(Interruptions)... There will be a discussion...(Interruptions)...I will allow you all ...(Interruptions)... I am telling the hon. Members that I will allow you all ...(Interruptions)... Go back to your seats. ...(Interruptions)... I will allow you ...(Interruptions)... Go back to your seats. ..(Interruptions). ..See, there is a motion... (Interruptions)... Hon. Members, there is a motion or amendment to call the Attorney-General. But, according to the procedure, that motion/amendment will be considered at the time of considering amendments. The House can consider it. There is no rule to consider amendment now. ...(Interruptions)... There is no rule... (Interruptions)... There is no rule for that ...(Interruptions)... After general discussion, amendment will be taken up. ..(Interruptions)... I cannot break the rule. ...(Interruptions)... I cannot violate the rule... (Interruptions)... You keep quiet ...(Interruptions)... Shri Venkaiah Naidu, would you like to speak? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU (Karnataka): I am willing to speak provided there is order in the House...(Interruptions)...

MR. DEPUTY CHAIRMAN : What can I do? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : When the ruling party members themselves disturb the House, how can you expect me to speak? ...*(Interruptions)*... I am willing to speak ...*(Interruptions)*... I am ready... *(Interruptions)*... But, please stop this sort of atmosphere. ...*(Interruptions)*... I want to speak ...*(Interruptions)*... And, I cannot be a part of this... *(Interruptions)*... I request the Chair to see that order is restored in the House. ...*(Interruptions)*... And, I request the Government also to take back their Members from the Well and maintain order in the House so that we can start discussion ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : I request the hon. Members, see, you all can go and oppose the Bill... *(Interruptions)*... You can vote against the Bill ...*(Interruptions)*... That is democracy... *(Interruptions)*... Don't do this ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : As far as the BJP is concerned, we have been saying that we are for debate and discussion ...*(Interruptions)*... Also, we want to move amendments and we also want to maintain the democratic system ...*(Interruptions)*... Our party, right from the day one, has been saying that we are in favour of creation of Telangana State and, at the same time, we want to protect the interests of the Seemandhra people... *(Interruptions)*... For that, we have to, first of all, see to it that the House is kept in order. ...*(Interruptions)*... Otherwise, it will be a mockery of democracy. People will be laughing at us ...*(Interruptions)*... So, please see to it that order is restored in the House ...*(Interruptions)*... That is my request to you. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : I request the hon. Members of the House to encourage them to go back to their seats ...*(Interruptions)*... Why not? ...*(Interruptions)*... Hon. Members, encourage them to go back to their seats ...*(Interruptions)*... I request senior Members and leaders to advise these Members, the erring Members, to go back to their seats ...*(Interruptions)*...

SHRI SITARAM YECHURY : Sir, we all agreed that there should be order to start discussion ...*(Interruptions)*... First, keep the House in order ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : I am assuring that there will be discussion ...*(Interruptions)*... But, please, go back to your seats ...*(Interruptions)*... Illegal or otherwise, the House will decide. ...*(Interruptions)*... You cannot decide ...*(Interruptions)*... What is this? Go back to your seat...*(Interruptions)*...I will suspend you. ...*(Interruptions)*... I am telling you ...*(Interruptions)*...What nonsense are you doing? ...*(Interruptions)*... You are killing democracy ...*(Interruptions)*... You have to save democracy. ...*(Interruptions)*... You are killing. Don't do this. I will take action against you ...*(Interruptions)*... The House is adjourned for fifteen minutes.

The House then adjourned at ten minutes past four of the clock.

The House reassembled at twenty-five minutes past four of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN : Shri M. Venkaiah Naidu. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Sir, ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Why don't you want to listen to Shri Venkaiah Naidu? He is not from the Government. ...*(Interruptions)*... He is from the Opposition benches, a senior leader, a senior Member. ...*(Interruptions)*... Why don't you listen to him? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : I request the Government and also the entire House to please peacefully allow this proceeding to go on and let us have a healthy debate on this Reorganization Bill. ...*(Interruptions)*... We want to reflect the sentiments of the people of Telangana as well as the feelings of the people of Seemandhra. ...*(Interruptions)*... That is why I am requesting you to see that there is order in the House so that we will be able to express and put forth our point of view. ... *(Interruptions)*... Sir, it is a historic legislation and it needs an in-depth discussion. ...*(Interruptions)*... So, that being the case, I would like to request the entire House to see that there is peace in the House and the Members are allowed to have a frank expression of their views. ...*(Interruptions)*... Sir, I feel it very difficult to continue like this. ...*(Interruptions)*... I only request you to see that order is restored in the House. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : I want to bring order. ...*(Interruptions)*... What can I do? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : If the Chair is so helpless, will you expect me to take the responsibility? ... *(Interruptions)*...

MR. DEPUTY CHAIRMAN : What do I do? If you agree, I will take action against them. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : If the Chair is so helpless... *(Interruptions)*...

MR. DEPUTY CHAIRMAN : You support me in taking action against them. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Can the Parliament run like this? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : If you can support me in taking action against them, I am ready. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Can we have a frank expression and discussion on a historic legislation like the Reorganization of a State? ...*(Interruptions)*... So, I only request the Government and also the Leader of the House and the Chair to see that order is brought back to the House. ...*(Interruptions)*... We are seeing even the ruling party Members, Congress Party Members also, coming to the Well of the House and displaying placards. ...*(Interruptions)*... That shows all is not well within the ruling party. ...*(Interruptions)*... It is really unfortunate. It is such an important legislation that the entire country is watching us. ...*(Interruptions)*... I am told the debate is on. ...*(Interruptions)*... The live telecast is going on. ...*(Interruptions)*... But if the people of India are able to see this ... *(Interruptions)*... इसलिए मेरी यह रिक्वेस्ट है कि आप शांति बनाए रखने के लिए कोशिश कीजिए। ...**(व्यवधान)**... तेलंगाना के संदर्भ में हमारे सामने जो विधेयक आया है, ...**(व्यवधान)**... हम लोग उस पर आराम से चर्चा करें, इसलिए आप सदन में ऐसी स्थिति लाने के लिए कोशिश कीजिए, ...**(व्यवधान)**... ऐसा मेरा आप से अनुरोध है। ...**(व्यवधान)**... बहुत दिनों से तेलंगाना को अलग राज्य बनाने की मांग चल रही है। ...**(व्यवधान)**... इसके लिए 1969 में आंदोलन हुआ, ...**(व्यवधान)**...लेकिन 1972 में सीमांत आंध्र में भी अलग आंदोलन हुआ। ...**(व्यवधान)**... अभी भी आंदोलन चल रहा है। ...**(व्यवधान)**... तेलंगाना कम से कम एक हजार लोगों ने आत्महत्या की ...**(व्यवधान)**... और बलिदान दिया। ...**(व्यवधान)**...

सीमांत आंध्र में भी 360-370 लोगों ने बलिदान दिया है। ऐसी सिचुएशन में मेरा यह कहना है कि सदन शांति से ...(व्यवधान)... डिप्टी चेयरमैन सर, it is difficult to speak like this, ...(Interruptions)...

MR. DEPUTY CHAIRMAN : I can hear. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : It is not the question of making you to hear it. ...(Interruptions)... It is a question of making the entire country and the House to hear me. ...(Interruptions)... If the Members are shouting like this ... ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Let the nation see how these people are behaving, this unruly behaviour. ...(Interruptions)...

श्री एम. वेंकैया नायडु : उपसभापति जी, यह क्या है? ...(व्यवधान)... सदन में थोड़ी नॉर्मल्सी लाइए ...(व्यवधान)... सदन में साधारण स्थिति लाने की कोशिश कीजिए ...(व्यवधान)... हम बिल का समर्थन करेंगे ...(व्यवधान)... हमारे जो व्यूज हैं ...(व्यवधान)... जो प्रॉब्लम्स हैं ...(व्यवधान)... उनको सदन के सामने रखने दीजिए ...(व्यवधान)... और सरकार उनका समाधान करे ...(व्यवधान)... मगर ऐसी बहस चलाना मुश्किल होगा ...(व्यवधान)... यह संभव नहीं है ...(व्यवधान)... यह बहुत महत्वपूर्ण और गंभीर मामला है ...(व्यवधान)... इतने गंभीर मामले के बारे में ...(व्यवधान)... ऐसी स्थिति में चर्चा करना कहां तक उचित है? ...(व्यवधान)... इसके बारे में सोचना चाहिए ...(व्यवधान)... इसलिए मैं चेयर से भी और सरकार से भी अनुरोध कर रहा हूँ कि कृपया साधारण स्थिति लाने की कोशिश कीजिए ...(व्यवधान)... मैं उसके बाद बोलूंगा ...(व्यवधान)...

श्री आनंद भास्कर रापोलू (आंध्र प्रदेश) : उपसभापति महोदय, आपके माध्यम से मेरी विनती है कि ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : I can hear you. ...(Interruptions)... Vankaiah Naiduji, you speak; I can hear you. ...(Interruptions)... You speak; Members can hear. ...(Interruptions)... You speak. ...(Interruptions)...

श्री एम. वेंकैया नायडु : उपसभापति जी, तेलंगाना और आंध्र दोनों भाई-भाई हैं ...(व्यवधान)... दोनों तेलुगूभाषी क्षेत्र हैं ...(व्यवधान)... मगर आज ऐसी स्थिति उत्पन्न हो गई है कि ...(व्यवधान)... दोनों का एक साथ मिलकर रहना प्रैक्टिकली संभव नहीं है ...(व्यवधान)... इस बारे में अलग-अलग पार्टीज ने अपने व्यू प्वाइंट्स रखे हैं ...(व्यवधान)... केंद्र सरकार को बताये हैं ...(व्यवधान)... सभी पोलिटिकल पार्टीज, भारतीय जनता पार्टी ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : The House is adjourned for fifteen minutes.

The House then adjourned at thirty-two minutes past four of the clock.

The House reassembled at forty-seven minutes past four of the clock,

MR. DEPUTY CHAIRMAN in the Chair.

MR. DEPUTY CHAIRMAN : Shri Venkaiah/V I can hear you what you speak. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : I request the Chair to assure all the Members that every party will get an opportunity. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Every party will be given an opportunity. You speak. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : They have a right to speak. ...*(Interruptions)*... Let them speak. ...*(Interruptions)*... As I told you, at the end of the day, after proper democratic discussion, the House can vote for the Bill, and the Bharatiya Janata Party, as I told you, Sir, is committed for the creation of Telangana State. ...*(Interruptions)*... I am very clear in my mind. ...*(Interruptions)*... My only worry is about addressing the problems of Seemandhra people. ...*(Interruptions)*... Sir, there is no conflict between Seemandhra people's interests and Telangana people's interests. ...*(Interruptions)*... Sir, Telangana people want Telangana; we are saying 'yes'. Telangana people want Hyderabad; we are saying 'yes' even for that also. What we are saying is that there are apprehensions in the minds of the people in our Seemandhra region about the safety and security, and also about employment, education and opportunities for the people of Seemandhra region who are residing in Hyderabad. ...*(Interruptions)*... That also has to be protected. ...*(Interruptions)*... For that, a constitutional amendment is required. ...*(Interruptions)*... About that, my party leader, Shri Arun Jaitley, will subsequently explain. ...*(Interruptions)*... Otherwise, Sir, an amendment to Article 3 alone is not going to be sufficient. ...*(Interruptions)*... There is a fear that it may be struck down by the Court. ...*(Interruptions)*... So, don't bring a defective law. ...*(Interruptions)*... This is what I am requesting the Home Minister in the first instance. ...*(Interruptions)*... Secondly, if somebody wants the Attorney-General to be called to give his opinion also, we

have no problem on that account. ...(Interruptions)... You can do everything as per the procedure of the House. ...(Interruptions)... Thirdly, Sir, as far as the loss and revenue that is going to come to the Seemandhra region is concerned, Seemandhra region constitutes 60 per cent of the population of Andhra Pradesh, ...(Interruptions)... but the revenue is going to be only 40 per cent. ...(Interruptions)... 40 per cent revenue and 60 per cent population! ...(Interruptions)... Then, Sir, about liabilities, about salaries, about interest payments, there will be a problem from the day one. That is why we are suggesting that the Government of India takes care to see that adequate money is given from the Consolidated Fund to the Seemandhra people so that they have, at least, that much satisfaction that their concerns are met. One concern is the safety and security of the people in Hyderabad, and also education and employment opportunities in Hyderabad. Third issue is the about the ...(Interruptions)... compensation for the loss of revenue as far as Seemandhra is concerned.

Sir, with regard to Hyderabad, I would like to inform you. ...(Interruptions)... Sir, I have the figures of region-wise revenue. For Coastal Andhra, it is Rs. 47,937 crores and expenditure is Rs. 47,253 crores. There is a plus of Rs. 674 crores...(Interruptions)... In Rayalaseema, there is a minus of Rs. 7,005 crores, which is a drought-prone area, which is the most backward area. And, in Telangana, excluding Hyderabad, there is a minus of Rs. 8,400 crores. Telangana is backward. Rayalaseema is backward. Sir, unless you take care of these two regions, they will not be able to prosper. If we take Hyderabad and Telangana together, then there will be a surplus for Telangana region. That problem is taken care of, but if you take away Hyderabad, then there will be a shortage for the Seemandhra region. Sir, Hyderabad revenue, as for the year 2012-13, is Rs. 20,022 crores...(Interruptions)... The expenditure is only Rs. 7,168 crores. That means, there is a plus of Rs.12,854 crores as for the 2012-13. As per the latest figures, there is going to be a deficit of Rs.15,000 crores for the Seemandhra region. That is the agony of the people. That is the worry of the people that they will not have money to pay salaries.

Sir, you know that Andhra is a prosperous State. When you are dividing them, you should divide them like brothers. There are 148 institutions in Hyderabad city. ...(Interruptions)... Industries are in Hyderabad. ...(Interruptions)... Educational



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institutions are in Hyderabad. All big hotels are in Hyderabad. IT companies are in Hyderabad. Sir, I will give a figure for the convenience of the House. There is an IT revenue of Rs.55,000 crores from the entire State. Out of Rs. 55,000 crores, Rs. 54,800 crores are coming only from Hyderabad. The rest of entire Andhra Pradesh, Telangana and Seemandhra counts for only Rs. 200 crores. Naturally, there will be heart-burning. That is why I request that parallel educational institutions, parallel infrastructural institutions like IITs, IIMs, business schools, Central Universities, etc., should be established in Seemandhra region also. The Bill merely speaks about them. My suggestion to the Government is that not only words but deeds also are required. For that, you need to provide allocation. You provide and then divide. That should have been the approach. ...(*Interruptions*).... But unfortunately, the Government of India is only offering lip sympathies.

Then, coming to Rayalaseema and Uttara-Andhra, which are both backward regions in Seemandhra region, we want the Government of India to give tax incentives like income-tax exemption, Central Excise exemption and also other tax exemptions so that the Rayalaseema and Uttara-Andhra can also flourish. As Hyderabad is being joined in Telangana, Telangana is being taken care of but Rayalaseema and Uttara-Andhra regions are the sufferers. Sir, we have suggested a corridor from Visakhapatnam to Chennai on the lines of Delhi-Mumbai Corridor. We have suggested Visakhapatnam, Vijayawada and Tirupati Airports to be upgraded. We wanted Visakhapatnam and Ramayapatnam ports' upgradation to be taken up at the earliest. Sir, we also want agriculture universities - one for Telangana and one for Seemandhra region. We wanted tribal universities also for both the regions. Sir, Polavaram Project, which is the lifeline for the Seemandhra region, providing drinking water for Visakhapatnam, supplement to Godavari Anicut, supplement to Krishna delta and also taking the water to Rayalaseema, is very much required. Dummugudem and Nagarjunasagar project which is the dream of the Rayalaseema people, unfortunately, this Bill does not even take notice of that. That is going to be another concern for the people of Rayalaseema. Sir, there are irrigation projects like Galeru-Nagiri, Handri-Neeva, Telugu Ganga and also Venugonda projects in Seemandhra and Rayalaseema region and also Nettekoppa project in Telangana

region. We want all these six or seven projects to be given safeguards in the Bill. *...(Interruptions)...* We want that it should be binding on both the States of Telangana and Seemandhra so that there is no dispute about that in future. Sir, there are problems with regard to Krishna water. That being the case, the Centre should evolve a mechanism to see that these issues are adequately addressed so that there is no problem between brothers like Telangana and Andhra on these issues.

Sir, coming back to the main issue, all public sector units--BHEL, HAL, HCL - and almost all the Defence establishments are in Hyderabad. I suggest to the Government to discuss it with the Planning Commission. *...(Interruptions)...* Let the Planning Commission in its Plan document suggest solution *...(Interruptions)...* and should see to it that certain public sector units are also located in Seemandhra region and Rayalaseema region particularly, so that their interests can also be taken care of. *...(Interruptions)...* Sir, even in Telangana, northern Telangana is equally backward. *...(Interruptions)...* You have to take care of that region also. *...(Interruptions)...* The Railway Zone, which is in Secunderabad, will cater to the needs of the Telangana people. *...(Interruptions)...* But we want a separate railway zone for the Seemandhra region, Visakhapatnam, Vijayawada, Guntur and Guntakal regions. *...(Interruptions)...* They need to be clubbed together. *...(Interruptions)...* There has to be a new railway zone for the Seemandhra region. *...(Interruptions)...*

Sir, coming back to other issues, my suggestion is that proper atmosphere has to be created there. *...(Interruptions)...* But, unfortunately, the Government of India is not bothered about it. *...(Interruptions)...* I am suggesting to the Government that in the first year to take care of the revenue deficit of the Seemandhra region and provide it with Rs.10,000 crore *...(Interruptions)...* Then refer the matter to the Finance Commission. *...(Interruptions)...* The Report of the Finance Commission will come a little later. *...(Interruptions)...* In the meanwhile, the State should not suffer. *...(Interruptions)...* So, I request the Prime Minister to address this serious issue by announcing a largess of Rs. 10,000 crore for the Seemandhra people. *...(Interruptions)...* Also, Sir, on the lines of Himachal Pradesh and Uttarakhand, I would like the Government of India to give a specific promise of providing tax incentives and also Central subsidy to the backward regions of Rayalaseema and also Uttara-Andhra. *...(Interruptions)...* I want that Seemandhra region, which is being

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deprived of Hyderabad, which is the treasure of the entire Andhra Pradesh today and also an important developed area in the entire country, has to be compensated. ... *(Interruptions)*... Seemandhra region has to be given Special Category Status, so that the people are assured that something is happening for them. ...*(Interruptions)*...

Sir, now coming back to the situation, I am requesting all the political parties that this is an emotional issue; there is a division among brothers; both of them are Telugus. ...*(Interruptions)*... My friends in Telangana and my friends in Seemandhra, we are all together. ...*(Interruptions)*... We speak the same language. ...*(Interruptions)*... 'अनेक भाषा अनेक देश, फिर भी अपना एक देश। 'विविधता में एकता, भारत की विशेषता'। ...*(व्यवधान)*... Irrespective of caste, creed, sex, region and religion, India is one. ...*(Interruptions)*... We are one nation. ...*(Interruptions)*... We are not dividing the country. ...*(Interruptions)*... We are only making a division in the State for administrative convenience, for speedy development. ...*(Interruptions)*... This has to be kept in mind. ...*(Interruptions)*... Many States have been divided earlier. ...*(Interruptions)*... Keeping that in mind, we should not rouse regional passions. ...*(Interruptions)*...

Sir, I would like to set the record straight. ...*(Interruptions)*... Almost all the political parties, including the CPI(M), at one stage or another, have agreed for the bifurcation of the State. ...*(Interruptions)*...

SHRI SITARAM YECHURY : That is wrong. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : I do agree. ...*(Interruptions)*... I am coming to that. ...*(Interruptions)*... The CPI(M) said that they are for a combined State. ...*(Interruptions)*... At the same time, they said if you divide it, they have no objection. ...*(Interruptions)*... We would not come in the way. ...*(Interruptions)*... YSR Congress Party said that the Centre has power to divide it under Article 3. ...*(Interruptions)*... If you want to divide the State, you do it. ...*(Interruptions)*... That is what they have said. ...*(Interruptions)*... Telugu Desam Party also said that they want division, but they want justice for both the regions. ...*(Interruptions)*... I also agree to it. ...*(Interruptions)*... The real culprit in the entire issue is the Congress Party. ...*(Interruptions)*... See, my friend Chiranjeevi is standing here.

5.00 P.M.

...(Interruptions)... Why? ...(Interruptions)... Because he is not able to do justice to his region. ...(Interruptions)... Because he is not able to answer to his constituency. ...(Interruptions)... Sir, the Congress Party is the main villain in this entire episode. ...(Interruptions)... In 2004, the Congress Party had an alliance with the TRS. ...(Interruptions)... Sonia Gandhiji and TRS leader had shared the platform. ...(Interruptions)... From 2004 to 2014, ten years have passed. ...(Interruptions)... I am asking the Congress Party, I am asking the Congress leadership as to what you have done in the last ten years. ...(Interruptions)... Why were you sleeping? ...(Interruptions)... If this division had taken place two years ago in normal situation, things would not have come to this stage. ...(Interruptions)... Unfortunately, you are doing it on the eve of election. ...(Interruptions)... Forty-five days from today, there is nomination for election. ...(Interruptions)... Naturally, everybody is worried about their constituency. ...(Interruptions)... Friends from Congress, TDP and other parties are all worried about their own constituencies. ...(Interruptions)... Your Ministers are also worried. ...(Interruptions)... You are making irresponsible allegations. ...(Interruptions)... The Parliamentary Affairs Minister who, in fact, should make all efforts and should have more patience to convince everybody and take everybody on board, he makes allegations that the BJP is adopting double standards. ...(Interruptions)... The BJP is the only national party which stands by its words. ...(Interruptions)... We are for Telangana. ...(Interruptions)... We are for the development of Seemandhra region. ...(Interruptions)... Sir, Congress is adopting double standards. ...(Interruptions)... Till yesterday, the Congress Chief Minister of Andhra Pradesh was our Chief Minister. He was opposing your decision. ...(Interruptions)... PM is proposing; CM is opposing. ...(Interruptions)... Would the Congress Party explain that? ...(Interruptions)... You propose it and your CM opposes it. ...(Interruptions)... Your Party in the Assembly got the Resolution negated. ...(Interruptions)... Your Party got it negated. ...(Interruptions)... Your Members are going to the Well of the House. ...(Interruptions)... Your Ministers are worried about their future.... (Interruptions)... They are coming to the Well of the House. ...(Interruptions)... And you accuse BJP. How dare you do it? ...(Interruptions)... Sir, my Party in Seemandhra and Telangana

[Shri M. Vankaiah Naidu]

is standing by one voice and they are saying one thing, Telangana and justice to Seemandhra. ...(Interruptions)... That is the stand. ...(Interruptions)... Sir, in spite of provocations and attacks on my party office ...(Interruptions)... we never bothered. ...(Interruptions)... We stood by our principled stand. ...(Interruptions)... We want peaceful and brotherly division. ...(Interruptions)... We want the concerns of the Seemandhra people to be addressed. ...(Interruptions)...

\*"Sir, what I mean is people from Telangana and Seemandhra are brothers. Earlier, for us, unity was prosperity, but now, instead of having conflicts while united, it is better to separate and co-operate in each other's development. I am aware that I am speaking in Indian Parliament and there is a negative publicity about our party. In Telangana we are being projected as anti-Telangana, and in Seemandhra it is being said that because of BJP, separate Seemandhra is being created. You construct temple for your leader and, at the same time, you are projecting BJP as responsible for this situation. Why this irresponsible attitude? Why this display of double standards? Why this opportunistic politics?

I appeal to all political parties, Telangana is a historical necessity. People are apprehensive and it is our responsibility to provide proper answers. We should provide flawless legislation which can not be challenged in courts. If this law is struck by any court, then Congress party will be responsible for any threat to the lives of Seemandhra people living in Hyderabad. Similarly, regarding Polavaram project, the assurances you made and what is being reflected on papers is totally different.

Congress party should say good bye to opportunistic politics. They should solve their internal issues. They should stand by their words. In Telangana 1,000 lives were sacrificed and it's a serious matter. In Seemandhra also, 350 lost their lives. We want people of both regions to live peacefully and happily."

I want my children in Telangana and Seemandhra to live peacefully together. ...(Interruptions)...

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\* English version of the original speech made in Telugu.

MR. DEPUTY CHAIRMAN : Yes, Venkaiahji. ...(Interruptions)... Thank you, Venkaiahji. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : I want peace. ...(Interruptions)... I want a brotherly division. ...(Interruptions)... I want a fair division. ...(Interruptions)... That is why, I am saying that. ...(Interruptions)... My party leader, Shri Narendra Modi, who had gone to Hyderabad, in a meeting, said, *Jai Telangana, Jai Seemandhra*. ...(Interruptions)... Telangana crowd was rejuvenated. ...(Interruptions)... That should be the spirit. ...(Interruptions)... Our leader, Shri Lal Krishna Advani, the tallest political leader in the country ...(Interruptions)... wants the entire thing to be done in a democratic manner, in a peaceful manner and not in a perverted manner. ...(Interruptions)... I want to put the record straight. ...(Interruptions)... My party has made that. ...(Interruptions)... My party is speaking in one voice. ...(Interruptions)... There is nothing wrong in asking for justice. ...(Interruptions)... Mr. Deputy Chairman, Sir, don't hustle through. ...(Interruptions)... Please try to understand the agony. ...(Interruptions)... I was born in that State. ...(Interruptions)... I have been an MLA. ...(Interruptions)... I have been a party functionary. ...(Interruptions)... I have developed thousands of workers in both the regions, in Telangana and in Andhra. ...(Interruptions)... Some of the political parties are giving slogans that Seemandhra people are *looters*. Who are *looters*? ...(Interruptions)... Who are cheaters? ...(Interruptions)... Public will decide that. ...(Interruptions)... My point is, यह जल्दबाजी नहीं चलेगी। ...(व्यवधान)... हैदराबाद देश का एक महानगर है और आन्ध्र प्रदेश की राजधानी है। ...(व्यवधान)... आगे भी सब लोगों को हैदराबाद में रहने का अधिकार है। ...(व्यवधान)... उस अधिकार को कायम रखने के लिए हम हमेशा प्रयास करते रहेंगे। ...(व्यवधान)... भारतीय जनता पार्टी उन लोगों का साथ भी देगी। ...(व्यवधान)...

सर, मैं अंत में सरकार से इतना ही कहना चाहता हूँ कि सभी पॉलिटिकल पार्टी से बातचीत कीजिए। ...(व्यवधान)... सभी पार्टियों से बातचीत करके सीमान्द्र को न्याय मिले। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Yes, Venkaiahji. ...(Interruptions)... Now, before I call Dr. Chiranjeevi, I am giving Shri Yechury two minutes for personal explanation. ...(Interruptions)...

श्री एम. वेंकैया नायडु : इसको हड़बड़ी में नहीं करना चाहिए। ...(व्यवधान)... आप लोगों के जाने का समय हो गया है। ...(व्यवधान)...

श्री उपसभापति : हो गया, आपका हो गया। ...(व्यवधान)... Okey. ...(Interruptions)... Now, Mr. Yechury, you have two minutes for personal explanation. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU :\* "It's time for your political extinction. ...(Interruptions)... Soon, we will be coming to power. ...(Interruptions)... In two or three months, we will in power."

Sir, we are going to come to power. ...(Interruptions)... We want to take up all these challenges. ...(Interruptions)... Whatever I am asking and demanding will be our responsibility also. ...(Interruptions)... That is why, I am asking them. ...(Interruptions)... Please see to it that the genuine concerns are addressed. ...(Interruptions)... Mere words would not suffice. ...(Interruptions)... I want a Cabinet Resolution. ...(Interruptions)... I want a Planning Commission approval. .. I want that the Congress Party should not get involved into vote-bank politics. ...(Interruptions)... This is my request to the ruling party. ...(Interruptions)... This is my appeal to the Chair. ...(Interruptions)... I hope that the Chairman is there in the Chair on the occasion of this historic Bill. ...(Interruptions)... I want the Chair to give equal opportunity ...(Interruptions)... to all the political parties. ...(Interruptions)... We are not afraid. ...(Interruptions)... Let there be healthy debate and at the end of it, we have moved 3-4 amendments. If the Government responds positively, then we would go ahead. ...(Interruptions)... Otherwise, we would press for our amendments. ...(Interruptions)... I would like to hear my Leader of Opposition about the legality and soundness of this legislation, particularly the amendment which is attracting attention. ...(Interruptions)... Please keep this in mind. ...(Interruptions)... Sir, I would like to say, जय तेलंगाना, जय सीमान्द्र। भारत माता की जय।

MR. DEPUTY CHAIRMAN: Before I call Dr. Chiranjeevi, I would give two minutes to Mr. Yechury for personal explanation. ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, Shri Venkaiah Naidu has made an allegation ...(Interruptions)... against my party, which is incorrect. ...(Interruptions)... The CPI

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\* English version of the original speech made in Telugu.

(M) is the only national party which has continuously said 'no division of Andhra Pradesh'. We are committed to the linguistic reorganization ...(Interruptions)... of the States. ...(Interruptions)... We condemn the Congress and the BJP ...(Interruptions)... for match fixing in doing this. This is something which cannot be accepted. ...(Interruptions)... So I refute this allegation... (Interruptions)... We will make our point ...(Interruptions)... when we will actually be speaking. ... (Interruptions)... But this is something that has to be expunged from the record ...(Interruptions)... because this is a wrong statement. ...(Interruptions)... This is something which we will not allow to go on record because this is a misrepresentation of facts. ...(Interruptions)... The Congress and the BJP that are together ...(Interruptions)... today to divide Andhra Pradesh against the interests of the Telugu people. ...(Interruptions)... This is what I want to put on record. ...(Interruptions)... Therefore, I want to put on record that what has been said here is an incorrect statement ...(Interruptions)... The Congress and the BJP are together. . . (Interruptions) . . . They are responsible for the division of the State of Andhra Pradesh. It was the first State in the country who had started... (Interruptions)... Unfortunately, that State is being divided, and the people are being subjected to a very unfair treatment. ...(Interruptions)... We strongly oppose this. We stand for united Andhra Pradesh and we do not want the linguistic reorganization ...(Interruptions)... to be disturbed. That is the point that I wish to make now. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Thank you, Shri Yechuri. Shri Chiranjeevi. ...(Interruptions)....

THE MINISTER OF STATE OF THE MINISTRY OF TOURISM (DR. K. CHIRANJEEVI) : I thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity. ...(Interruptions)... I am speaking today with a deep sense of anguish. Being a Congressman, speaking against my own party's decision is painful. On this occasion, differing with my own party on such a delicate issue is even more difficult for me, I thank the august House and the Members. This is my maiden speech. There is a rule that you have to listen to the maiden speech. I thank you for your patience and your respect to the august House and to the maiden speech. Today I am talking on behalf of all the Telugu people, not on behalf of any one region



[Dr. K. Chiranjeevi]

because all the regions of Andhra Pradesh and all the Telugu people love me equally and made me what I am today. In the last few days it is painful in the august House of Parliament, I request you to kindly pause for a moment and think the issue related to the lives of 11 crore Telugu people, I feel are heartbroken. Crores of Telugu people are being deprived of their rights in an unfair manner. After merger with the Congress Party, the first question I was asked by the media was about Telangana. Being an integrationist, I said that my personal views had not changed. Because I am in a party, I obeyed the decision of the party. This is what I told long back when I got into this party being a Congressman. But then there is a process. In this case the process adopted to divide the State is very, very unfortunate. At every step of the process we were rushing through decisions, rather we were acting in haste. The State and the people can't be divided like this causing so much pain, negativity and anger among the people.

When the Srikrishna Committee submitted its report, no debate took place on the report. *...(Interruptions)...* Every one thought that the State will remain united because Srikrishna Committee also concluded, only united Andhra Pradesh is the best option. But later on, all the parties, including TRS, BJP, have started building up the pressure on the Government demanding separate Telangana State. The TDP and YSRCP during the pada yatras at different forums and at different platforms stated that the Government was delaying the formation of the Telangana State; and incited peoples' emotions. Some vulnerable youths committed suicide.

Then, the Chief Minister of A.P. gave an assurance that he would abide by the decision of the Government and the Congress Party. All of a sudden, CWC took a decision to divide the State. Every one was shocked. Except the Chief Minister, no Minister or MP from the Region was consulted. The manner in which the Bill was tabled in the Cabinet meeting as a table item was a pity. *...(Interruptions)...*

I will come finally to the A.K. Antony Committee. When it was constituted we thought again that it would meet every one and consider their views, but that did not happen. When the GoM was formed, it raised expectations among the people that their valid concerns would be heard, but that also did not happen. It was not to everybody's satisfaction.\*

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\* Expunged as ordered by the Chair.

MR. DEPUTY CHAIRMAN : Aspersion against Lok Sabha is expunged.  
..(Interruptions)..

DR. K. CHIRANJEEVI : \*Every one thought that the State will remain united because the Srikrishna Committee also opined that only united A.P. is the best option.

श्री के.सी. त्यागी (हिसार) : एक तो मेंबर की मेडन स्पीच है और आप कैसे बीच में कह सकते हैं इस बात के लिए ...(व्यवधान)...

एक सम्मानित सदस्य : क्या रूल है, क्यों एक्सपंज करेंगे? ...(व्यवधान)...

DR. K. CHIRANJEEVI : However, the Congress Party alone could not be blamed for this situation. This House must remember the fact that the Congress Party was the last party that took a decision on this bifurcation. They took a decision only at the fag end. Before that the BJP always promised to create Telangana State, but when the NDA Government was in power, they went back on their word. This is true. It is on record. Even two days back they supported the creation of Telangana State in Lok Sabha. Yesterday the BJP has stalled the Telangana Bill in Rajya Sabha; and are demanding some amendments to the Bill. Except for the MIM and the CPI (M), all the parties, be it the TDP, the YSRCP or the CPI, have to be blamed for things to reach this point. ...(Interruptions) The TDP gave a letter supporting the bifurcation. ...(Interruptions)... And now half of their MPS are protesting against it and half of them are sitting there and supporting it. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : You can speak when your party's turn comes.

DR. K. CHIRANJEEVI : The YSRCP went one step further and suggested that article 3 be invoked to create a new State. ...(Interruptions)... They have repeatedly said this on many forums. Now the YSRCP did a U-turn for its own political benefits and not for the people. Instead of saying 'Equal Justice', the TDP should have given specific demands for protecting the people. Instead of saying 'Equal Justice', the TDP should have given specific demands for protecting the interests of Seemandhra people. But they never did it. ...(Interruptions)... They have done more damage to the Seemandhra people than anybody else. ...(Interruptions)... You ask your TDP

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\* Expunged as ordered by the Chair.

[Dr. K. Chiranjeevi]

Supremo. He doesn't have clarity. By simply saying 'Equal Justice', what is the meaning of 'Equal Justice'? ...*(Interruptions)*... One should have clarity. Now the BJP has come up with Amendments. I am also giving some Amendments. ...*(Interruptions)*... The TDP Supremo doesn't have clarity in division. Simply saying 'Equal Justice', what do you mean by it? How can one take a decision on 'Equal Justice'? ...*(Interruptions)*... They should suggest what they want. And, initially, if the House recalls, he was asked when the CWC decision for division came up, and he said, "Give Rs. 4 lakh crores to build a Capital city." Let him come up now and say as to how many thousands of crores of rupees he needs. ...*(Interruptions)*... So, he was a part of the consultation. Otherwise, how could \* mention that he wanted Rs. 4 lakh crores for building the capital city? ...*(Interruptions)*... This was the statement which came in the newspapers. ...*(Interruptions)*... Let them ask their leader whether he said it or not. ... *(Interruptions)*...

MR. DEPUTY CHAIRMAN : You cannot take names of persons who cannot come and defend. That is expunged. ...*(Interruptions)*... The name is expunged. ...*(Interruptions)*...

DR. K. CHIRANJEEVI : It is because of the opportunistic ways of these parties that things have come to this situation today. ...*(Interruptions)*... The Congress (I) Party is in power and they need to take a decision. ...*(Interruptions)*.. They are pressurized to take a decision and when they did, we are blaming the Congress (I) Party alone. ...*(Interruptions)*...

श्री धर्मेंद्र प्रधान (बिहार) : सर, ये कांग्रेस पार्टी के मिनिस्टर हैं ...*(व्यवधान)*... ये क्या भाषण दे रहे हैं? हिम्मत है, तो मंत्रिमंडल से इस्तीफा दो। ...*(व्यवधान)*...

DR. K. CHIRANJEEVI : Everyone and every single party is responsible for this situation. ...*(Interruptions)*... Ultimately it is not parties that suffer, but it is the Telugu people who are suffering and who will suffer. ...*(Interruptions)*... The Telugu people will be the losers. ...*(Interruptions)*...

श्री धर्मेंद्र प्रधान : यह दोहरी नीति है। ...*(व्यवधान)*...

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\* Expunged as ordered by the Chair.

DR. K. CHIRANJEEVI : Right from the day the CWC decision was announced, I have categorically been demanding that Hyderabad should be made a Union Territory. *...(Interruptions)...* We must remember that the development of Hyderabad is due to the collective efforts of all the Telugu people. *...(Interruptions)...* Sir, during the last 58 years, it has developed because of the collective efforts and it is a joint property. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : You can reply to him later.

श्री धर्मेन्द्र प्रधान : यह झूठा कर रहे हैं सदन में *...(व्यवधान)...* नाटक मत करो *...(व्यवधान)...* यह *...(व्यवधान)...* दोहरी नीति है। *...(व्यवधान)...*

DR. K. CHIRANJEEVI : We must note that in 1972, – Shri Venkaiah Naidu was a student – when the Jai Andhra Movement took place, at that time, nobody wanted to be in Hyderabad. *...(Interruptions)...* Now why do people want it to be united? It is because everybody's interests lie in Hyderabad. *...(Interruptions)...* Now, everybody has interest in Hyderabad...*...(Interruptions)...*I am saying that Hyderabad should be a Union Territory...*...(Interruptions)...*That is what we want. *...(Interruptions)...* I am asking this because, in the last three decades, the development that has been taken place in Hyderabad is because of the Seemandhra people...*...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Mr. Chiranjeevi, one minute. *...(Interruptions)...* Hon. LoP has got a Point of Order. *...(Interruptions)...* I am allowing a Point of Order...*...(Interruptions)...*

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY) : Sir, I have a Point of Order.

The hon. Member is speaking as a part of the Council of Ministers. He is a Member of the Council of Ministers. In the presence of the hon. Prime Minister, he is entitled to speak in substance against the Bill which the Government has proposed *...(Interruptions)...* Is a Member of the Council of Ministers entitled to say, 'My Government is in favour of Telangana, but I have these, these reservations about Telangana.' On whose behalf is he speaking? Is he speaking on behalf of the Congress Party? Is he speaking on behalf of the Council of Ministers? How can he

[Shri Arun Jaitley]

express the view which is against the collective wisdom of the Council of Ministers? The Council of Ministers is collectively responsible for this ...*(Interruptions)*... How can a Minister speak like that? ...*(Interruptions)*... He has to, first, resign as a Minister and then say that I want to speak my heart. On the contrary, he is reading out virtues to us of what consistency means. He opposes Telangana, but still he is a part of a Government which supports Telangana! That is the extent of consistency in him! We were for Telangana. We are, even today, for Telangana. And, for his understanding, our amendment is intending to make sure that there is no defective Telangana as is being proposed by the Government. We want a 'Constitutionally valid' Telangana. That is the point.

So, I want your ruling whether in this House a Member of the Council of Ministers can speak against the collective decision of the Council of Ministers. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Now, let me give the ruling. Wait, wait. ...*(Interruptions)*... Chiranjeevi, wait. ... *(Interruptions)*... Sit down. ...*(Interruptions)*... I have to give my ruling. ...*(Interruptions)*... Don't you want me to give ruling on the Point of Order raised by the hon. LoP?...*(Interruptions)*...Now, let me give my ruling.

SHRI M. VENKAIAH NAIDU : Sir, before you give your ruling, I wish to make a point.

I am happy that my friend is frank that he was not consulted, his colleagues were not consulted, the CWC overlooked everybody and nobody knows when the Bill was coming, how it was discussed, etc. I am thankful to him for letting the cat out of the bag. The only point is this. He should know. He is my friend. We are good friends. He is also a good actor...*(Interruptions)*...Please, don't say it. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : That is in good sense...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Sir, not in the House...*(Interruptions)*... Mr. Chiranjeevi, it is not in the House. He is one of the most popular actors in Andhra

Pradesh which I have to acknowledge. But the point is: I have been in this Parliament for many years. There are umpteen rulings from the Chair that the Minister in the Council of Ministers cannot and cannot speak against the decision of the Government. If he does not like it, he should be out of the Government. If he wants to be inside the Government, then he has to go with the Government. If you want to dissent with the decision of the Government, he has to go to the Cabinet meeting and speak there. If you want to talk about it, you talk it in the party meeting; not in the Rajya Sabha. So, please guide us and give your ruling.

MR. DEPUTY CHAIRMAN : Hon. LoP has raised a Point of Order and Shri Venkaiahji has supported it. Hon. LoP has asked for a ruling. Therefore, I have to say something about that.

The first thing is, it is up to the Treasury Benches and the Government to decide whom they want to field. On this, the Chair has nothing to say.

Secondly, it is up to the hon. Minister or the Member who speaks to decide what he should speak. The Chair cannot direct a Member, who is a Minister or otherwise, to speak in a particular way. Number three, it is up to the Member and the Minister to decide whether it is ethical to be in the Government and yet oppose the Government Motion. ...(*Interruptions*)... Please ...(*Interruptions*)... Please ...(*Interruptions*)... Please ...(*Interruptions*)... Why don't you allow him? ...(*Interruptions*)... Dr. Chiranjeevi, you please continue. ...(*Interruptions*)... You continue your speech. ...(*Interruptions*)...

DR. K. CHIRANJEEVI : \* "Venkaiah Naiduji, thanks for your suggestions. You said that I am a good actor on screen and not here. I consider your comment a good certificate for me. Shri Arun Jaitley asked me that on behalf I am speaking here."

Is he talking on behalf of his party? Or, on what behalf? I am talking on behalf of people, who are deeply hurt. . ...(*Interruptions*)... I am talking on behalf of people. ...(*Interruptions*)... We are all representatives of people. ...(*Interruptions*)... Such a situation has come that we have to reflect the emotions of the people. ...(*Interruptions*)...

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\* English version of the original speech made in Telugu.

MR. DEPUTY CHAIRMAN : Conclude please. *...(Interruptions)...* please conclude. *...(Interruptions)...*

DR. K. CHIRANJEEVI : I am just concluding. *...(Interruptions)...* During the last three decades, the development – whether it is in the IT sector or health sector or it is the film industry or it is any other field—that has taken place in Hyderabad is because of the contribution of the Seemandhra people. So, we want that Hyderabad should be made a UT. It is said that it will remain a 'common Capital' for ten years. I don't know whether the term 'common Capital' has any meaning constitutionally, but that 'common Capital' should have a status of UT. Only then both the Governments will have the chance to govern in future. *...(Interruptions)...* The CM of residual State of Andhra Pradesh sits in Andhra Pradesh and governs the State from there. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Please conclude. *...(Interruptions)...*

DR. K. CHIRANJEEVI : I would like to request you that, just like Chandigarh, there should be a UT status for Hyderabad. *...(Interruptions)...* Hyderabad is the lifeline, the source of their livelihoods, a destination for educational and employment opportunities, and a destination of their dreams. People have emotionally and materially bonded with Hyderabad. That is why, in order to protect everyone's interest, I have been demanding a UT status for Hyderabad. *...(Interruptions)...* But we are saying that it would be a 'common Capital'. We all know there is nothing like 'common Capital' in the Constitution. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Conclude, please. *...(Interruptions)...*

DR. K. CHIRANJEEVI : I am concluding, Sir. *...(Interruptions)...* Please provide the Telugu people a sense of dignity, a sense of self-respect. *...(Interruptions)...* Please do not deprive them of their rights. *...(Interruptions)...* That is why I have been demanding a UT status for Hyderabad. *...(Interruptions)...* Even if it is for ten years, we must give that mental comfort and that sense of belonging to people. *...(Interruptions)...* Give them a sense of pride. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Please conclude. *...(Interruptions)...*

DR. K. CHIRANJEEVI : I am concluding, Sir. *...(Interruptions)...* After

Seemandhra builds matching infrastructure and generates opportunities, then, it can be made a part of Telangana. *...(Interruptions)...* So, I request you, Sir, to make this amendment in the Bill. *...(Interruptions)...* Similarly, Kurnool and Anantapur are the most backward districts of Andhra Pradesh. If they are united with Telangana, their chronic water problem will get solved too. *...(Interruptions)...* Similarly, the Polavaram Project is of utmost importance for the whole of Andhra Pradesh. *...(Interruptions)...* It is the first River-Linking-Project. It is a multipurpose project. *...(Interruptions)...* I have been insisting all along that the Polavaram Project should be implemented without any hurdles. *...(Interruptions)...* The Central Government will have to take the full responsibility in implementing these projects without any hurdles. *...(Interruptions)...* All the villages, which could be submerged, should be moved to the successor State of Andhra Pradesh so that the projects can be completed fully without any hurdles. *...(Interruptions)...* And, then, the assets and liabilities must be distributed proportionately. *...(Interruptions)...* The huge revenue deficit, which Seemandhra will encounter after bifurcation, needs to be addressed. *...(Interruptions)...* There should be a special financial package to fill this revenue deficit. *...(Interruptions)...* Then, Sir, Andhra Pradesh should be given a special category status so that development takes place there. In that category, tax exemptions and tax holidays must be given for a minimum of 10 years. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Please conclude. *...(Interruptions)...*

DR. K. CHIRANJEEVI : A special package should be given to the North Coastal Andhra Pradesh, that is, Uttarandhra and Rayalseema. *...(Interruptions)...* Sir, hon. Prime Minister is here. He should be kind enough to see that development takes place there within no time with his blessings. *(Time-bell rings)*

MR. DEPUTY CHAIRMAN : That is okay. Please conclude now. *...(Interruptions)...*

DR. K. CHIRANJEEVI : Only with these things, there will be equal justice to the people of all religions, and to all Telugus. *...(Interruptions)...* Without these changes, I strongly feel that the Bill cannot be passed. *...(Interruptions)...* Thank you, Sir.



MR. DEPUTY CHAIRMAN : Now, Km. Mayawati.

**सुश्री मायावती** (उत्तर प्रदेश) : माननीय उपसभापति जी, खुशी की बात यह है कि दक्षिणी राज्य आंध्र प्रदेश में से तेलंगाना अलग से अब नया राज्य बनने जा रहा है।  
...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Respect a woman. ...(Interruptions).. Please don't do that. ...(Interruptions).. She is an hon. Lady Member. ...(Interruptions)..

**सुश्री मायावती** : हमारी पार्टी इसका समर्थन करती है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Don't do that. ...(Interruptions).. Please cooperate. You are a cultured man. ...(Interruptions)..

**सुश्री मायावती** : फाइनली डिजीजन ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Don't do this. ...(Interruptions).. Trinamool Congress is a party led by a woman, a senior leader. ...(Interruptions)..

**सुश्री मायावती** : जो आंध्र प्रदेश पुनर्गठन विधेयक लाया गया है, उसमें अब आंध्र प्रदेश के दो हिस्से किए गए हैं। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : Don't do this. ...(Interruptions).. Don't block a lady from speaking. ...(Interruptions).. Don't do this. ...(Interruptions).. I think your leader will punish you for this. ...(Interruptions).. Your leader will punish you for this. ...(Interruptions)..

**सुश्री मायावती** : सीमांध्र और तेलंगाना इनकी केपिटल हैदराबाद को कॉमन रखा गया है और दस साल तक हैदराबाद उनकी कॉमन केपिटल बनी रहेगी। ...(व्यवधान)... मैं समझती हूं कि ...(व्यवधान)... कॉमन केपिटल की वजह से ज्यादा ...(व्यवधान)... इन दोनों राज्यों की कॉमन केपिटल हैदराबाद को रखा गया है। ...(व्यवधान)... इससे बहुत सी समस्याओं का आसानी से समाधान नहीं होगा और इसको लेकर भी संघर्ष की स्थिति बनी रहेगी। ...(व्यवधान)... माननीय उपसभापति जी, जैसा कि विदित है कि पंजाब और हरियाणा की कॉमन केपिटल चंडीगढ़ को रखा गया था। आज तक वहां पर दोनों राज्य दो अलग-अलग केपिटल्स के लिए एजिटेशन करते रहे हैं। ...(व्यवधान)... हम सरकार से यह चाहेंगे कि इन दोनों राज्यों के केपिटल का भी जल्दी ही निराकरण हो जाना चाहिए क्योंकि दस साल बहुत लम्बा समय होता है। इससे वहां पर दोनों राज्यों को कोई ज्यादा फायदा मिलने वाला नहीं है। इससे पहले भी मध्य प्रदेश में से छत्तीसगढ़ अलग स्टेट बना, बिहार में से झारखंड बना, उत्तर प्रदेश में से उत्तराखंड बना

...जब ये तीनों राज्य बने, तब राज्य बनाते समय इनकी अलग-अलग केपिटल फाइनल कर दी गयी थी, डिसाइड कर दी गयी थी जिसकी वजह से ये तीनों राज्य अभी थोड़ी ठीक हालत में चल रहे हैं। ...**(व्यवधान)**... इसके साथ ही आंध्र प्रदेश में से जो तेलंगाना अलग से स्टेट बनाया गया है, उसके संबंध में हमारा आपके माध्यम से सरकार से यह कहना है कि जो सीमांध्र है, उसको स्पेशल पैकेज दिया जाए। सीमांध्र को स्पेशल पैकेज देने के साथ-साथ मैं सेंट्रल गवर्नमेंट से यह भी चाहूंगी कि जो तेलंगाना है, उसका भी जरूर ध्यान रखना चाहिए क्योंकि तेलंगाना बहुत ही पिछड़ा हुआ इलाका है। वहां पर एससी, एसटी, ओबीसी और जो अन्य अपर कास्ट के लोग हैं, वे भी बहुत गरीब हैं, उनकी भी हालत बहुत ज्यादा खराब है। इसलिए जब सीमांध्र को स्पेशल पैकेज दिया जाता है तो सीमांध्र के साथ-साथ तेलंगाना को भी स्पेशल पैकेज जरूर दिया जाना चाहिए। यह जरूरी है, नहीं तो तेलंगाना को अलग से स्टेट बनाने का कोई फायदा नहीं होगा। ...**(व्यवधान)**... मैं यह भी कहना चाहूंगी कि जब सीमांध्र को अलग से पैकेज देने की बात कही जा रही है, तो सीमान्ध्र के साथ-साथ तेलंगाना को भी अलग से स्पेशल पैकेज दिया जाना चाहिए। ...**(व्यवधान)**... देश में कई ऐसे राज्य हैं जिनकी आर्थिक स्थिति बहुत ज्यादा खराब है। उत्तर प्रदेश की आर्थिक स्थिति बहुत ज्यादा खराब है। ...**(व्यवधान)**... जब उत्तर प्रदेश में मेरे नेतृत्व में वहां सरकार चल रही थी, तो हमने सेंट्रल गवर्नमेंट को कई बार यह लिखकर दिया था कि उत्तर प्रदेश को स्पेशल पैकेज दिया जाए, लेकिन वह नहीं दिया गया। ...**(व्यवधान)**... इसी प्रकार से बिहार की भी मांग रही है, छत्तीसगढ़ की भी मांग रही है, ओडिशा की भी मांग रही है। ...**(व्यवधान)**... जिनकी यह मांग रही है, उनको भी स्पेशल पैकेज दिया जाए। ...**(व्यवधान)**... जब सीमान्ध्र को अलग से पैकेज देने का सेंट्रल गवर्नमेंट फैसला लेती है, तो इसके साथ ही तेलंगाना को भी स्पेशल पैकेज दिया जाए। ...**(व्यवधान)**... अन्य राज्य जिनकी हालत बहुत खराब है उनको भी स्पेशल पैकेज जरूर दिया जाए। ...**(व्यवधान)**... स्पेशल पैकेज देने के मामले में सेंट्रल गवर्नमेंट को इसका राजनीतिकरण नहीं करना चाहिए। ...**(व्यवधान)**... जहां उनका अपना राजनैतिक स्वार्थ है, वहां स्पेशल पैकेज दे दिया जाता है और जहां पर नहीं है, उस राज्य को इग्नोर कर दिया जाता है, मैं समझती हूँ यह ठीक नहीं है। ...**(व्यवधान)**...

माननीय उपसभापति जी, यह बात भी किसी से छिपी नहीं है कि तेलंगाना राज्य आसानी से नहीं बनने जा रहा है। ...**(व्यवधान)**... इसके लिए वहां की जनता को काफी वर्षों से कड़ा संघर्ष करना पड़ा है, जबकि यह कार्य बिना खून-खराबे और बिना संघर्ष के बहुत पहले ही हो जाना चाहिए था। ...**(व्यवधान)**... इस संदर्भ में केन्द्र सरकार को यह चाहिए था कि राष्ट्रीय पुनर्गठन आयोग के जरिए अकेले आन्ध्र प्रदेश ही नहीं, बल्कि देश के अंदर जो भी बड़े-बड़े राज्य हैं, उनका भी डिविजन कर देना चाहिए था। ...**(व्यवधान)**... उनका भी पुनर्गठन जनता के हित में हो जाना चाहिए था। ...**(व्यवधान)**... भारतीय संविधान के निर्माता परमपूज्य बाबा साहेब डा. अम्बेडकर भी इस मत के थे कि जो बड़े राज्य हैं, वहां पर जनता का ज्यादा

[सुश्री मायावती]

विकास नहीं हो सकता है, इसलिए बाबा साहेब डा. अम्बेडकर छोटे राज्यों के, छोटे जिलों के, छोटे तहसीलों, छोटे ब्लॉक आदि के पक्षधर थे। ...**(व्यवधान)**... ऐसा होने से वहां की प्रशासनिक इकाइयां जनता को हर मामले में अच्छा रिजल्ट दे सकती हैं। ...**(व्यवधान)**... अर्थात् इससे जनता का ज्यादा विकास हो सकता है। ...**(व्यवधान)**... बाबा साहेब डा. अम्बेडकर की इसी सोच से प्रभावित होकर उत्तर प्रदेश में जब हमारी पार्टी की सरकार थी, ...**(व्यवधान)**... उत्तराखंड, उत्तर प्रदेश में जब हमारी पार्टी की सरकार थी, ...**(व्यवधान)**... उत्तराखंड, उत्तर प्रदेश का हिस्सा था, तो प्रस्ताव पास करके सेंट्रल गवर्नमेंट के पास भेजा था। ...**(व्यवधान)**... जब तक उत्तराखंड अलग स्टेट नहीं बना था, तो उत्तराखंड में जो हिली एरिया था, जो दूर-दराज का एरिया था, वहां पर हमने कई जिले बनाए, तहसीलें बनाई, ब्लॉक बनाए। ...**(व्यवधान)**... इसके बावजूद भी, अभी भी उत्तर प्रदेश काफी बड़ा स्टेट है और 20 करोड़ से ज्यादा की आबादी उत्तर प्रदेश में है। ...**(व्यवधान)**... पिछली बार हमारी पार्टी की सरकार ने ...**(व्यवधान)**... अर्थात्, जब चौथी बार मेरे नेतृत्व में सरकार बनी, तो हमारी पार्टी की सरकार ने उत्तर प्रदेश का सम्पूर्ण विकास हो सके, वहां की जनता का विकास हो सके ...**(व्यवधान)**... हमारी पार्टी की सरकार ने उत्तर प्रदेश में से पश्चिमी यूपी, बुंदेलखंड, पूर्वांचल और अवध को चार हिस्सों में बांटकर इसका प्रस्ताव असेम्बली से पास कराकर सेंट्रल गवर्नमेंट के पास भेजा था। ...**(व्यवधान)**... लेकिन दुख की बात है कि सेंट्रल गवर्नमेंट ने अभी तक इस मामले में कोई संज्ञान नहीं लिया है। ...**(व्यवधान)**... इससे यह साफ जाहिर हो जाता है कि जहां उनका राजनैतिक इंटरेस्ट है, वहां पर मामले को लटका कर रख देते हैं। ...**(व्यवधान)**... दुख की बात यह है कि इस मामले में केन्द्र की सरकार ने हमारे द्वारा बार-बार आग्रह करने के बावजूद भी कोई संज्ञान नहीं लिया है। ...**(व्यवधान)**... यदि केन्द्र की सरकार उत्तर प्रदेश और देश के अंदर जो और भी बड़े राज्य हैं, जैसे महाराष्ट्र है, तो महाराष्ट्र में विदर्भ के लोगों की लम्बे समय से डिमांड चली आ रही है कि उनका अलग से स्टेट होना चाहिए। ...**(व्यवधान)**... ऐसे और भी बड़े राज्य हैं, जिनकी भी यही डिमांड है, लेकिन इस मामले में केन्द्र सरकार ने कोई ध्यान नहीं दिया है। ...**(व्यवधान)**... उपसभापति जी, मैं इसके साथ-साथ यह भी कहना चाहती हूँ कि इसी प्रकार देश के बड़े-बड़े राज्यों में इस समय ...**(व्यवधान)**... पुनर्गठन के साथ-साथ एक और गंभीर समस्या उत्पन्न हो रही है। कुछ राज्यों में ओबीसी की जातियां एससी की सूची में शामिल होना चाहती हैं, जैसे उत्तर प्रदेश में 17 ओबीसी की जातियां हैं, ...**(व्यवधान)**... जो एससी की सूची में शामिल होना चाहती हैं। ...**(व्यवधान)**... अभी जो यह पुनर्गठन का मामला है, इससे पूरे देश के अंदर एक बड़ी गंभीर समस्या पैदा हो गई है कि जो बड़े-बड़े राज्य हैं उनके टुकड़े होने चाहिए। ...**(व्यवधान)**... इसी प्रकार देश के अंदर बहुत सी ओबीसी की जातियां हैं, जो राज्य के अंदर एससी की सूची में शामिल होना चाहती हैं। ...**(व्यवधान)**... उत्तर प्रदेश में 17

ओबीसी की जातियां हैं, ...(व्यवधान)... जो एससी की सूची में शामिल होना चाहती हैं, ...(व्यवधान)... इसी प्रकार की समस्या देश के अन्य राज्यों में भी हैं। ...(व्यवधान)... उपसभापति जी, मेरा आपके माध्यम से केन्द्र सरकार से यह कहना है कि केन्द्र सरकार इस मामले में भी नेशनल लेवल पर एक आयोग बनाए और उसको लेकर एक नीतिगत फैसला लें। ...(व्यवधान)... मेरी पार्टी का इसके बारे में यह सुझाव है कि जिस राज्य में ओबीसी की जिन जातियों को केन्द्र सरकार एससी, एसटी की सूची में जोड़ना चाहती है, ...(व्यवधान)... उनका उसी अनुपात में ओबीसी का उतना ही कोटा कम करके ...(व्यवधान)... उसे एससी, एसटी कोटे में शामिल कर देना चाहिए ...(व्यवधान)... या फिर भारतीय संविधान में संशोधन करके ...(व्यवधान)... एससी, एसटी का उसी अनुपात में अलग से कोटा बढ़ा देना चाहिए। ...(व्यवधान)... वरना इसके बिना इससे ओबीसी के लोगों को ज्यादा लाभ होने वाला नहीं है। ...(व्यवधान)... मेरे कहने का तात्पर्य यह है कि इस देश में अंदर जो बड़े-बड़े राज्य हैं, अभी तो उनके पुनर्गठन की समस्या है, ...(व्यवधान)... इसी प्रकार देश के अंदर ऐसे बहुत से राज्य हैं, जहां पर ओबीसी की हालत बहुत ज्यादा खराब है, ...(व्यवधान)... वे एससी, एसटी में शामिल होना चाहते हैं। ...(व्यवधान)... इस ओर भी केन्द्र सरकार को जरूर ध्यान देना चाहिए। ...(व्यवधान)... उपसभापति जी, इसके अलावा मैं यह भी कहना चाहती हूं कि इस देश के अंदर बाबा साहेब डॉ. भीमराव अम्बेडकर के अथक प्रयासों के कारण ...(व्यवधान)... एससी, एसटी के लोगों को जो आरक्षण मिला है, उसको विभिन्न ताकतों के जरिए धीरे-धीरे निष्प्रभावी किया जा रहा है। ...(व्यवधान)... मेरा इस बारे में यह कहना है कि केवल इतना ही नहीं, बल्कि एससी, एसटी का पदोन्नति में जो आरक्षण है, ...(व्यवधान)... उसको भी निष्प्रभावी कर दिया गया है। ...(व्यवधान)... राज्य सभा में तो सारी पार्टियों ने मिलकर प्रमोशन में रिजर्वेशन विधेयक को पास करा दिया है, ...(व्यवधान)... लेकिन लोक सभा में यह विधेयक अभी भी पेंडिंग है। ...(व्यवधान)... मैं केन्द्र सरकार से यह कहना चाहूंगी कि इस सदन में माननीय प्रधान मंत्री जी भी मौजूद हैं, ...(व्यवधान)... और अभी हाउस भी चल रहा है, ...(व्यवधान)... यदि जरूरत हो, तो इस विधेयक को लोक सभा में पास करवाने के लिए ...(व्यवधान)... इसके लिए लोक सभा की अवधि भी बढ़ानी चाहिए ...(व्यवधान)... और पदोन्नति में आरक्षण का विधेयक पास करवाना चाहिए। ...(व्यवधान)... जो एससी, एसटी का आरक्षण है, इसको लेकर समय-समय पर कोई न कोई समस्या पैदा होती रहती है। ...(व्यवधान)... इसलिए मेरा केन्द्र सरकार से यही कहना है कि इसको भारतीय संविधान की नौवीं सूची में शामिल कर दिया जाए, ...(व्यवधान)... ताकि हमेशा इस समस्या से छुटकारा मिल जाए। ...(व्यवधान)... इन सभी जरूरी बातों के साथ-साथ अब मैं अंत में तेलंगाना को अलग राज्य बनाने के समर्थन के साथ-साथ केन्द्र सरकार से उत्तर प्रदेश ...(व्यवधान)... व देश के अन्य बड़े राज्यों के पुनर्गठन की मांग को स्वीकार करने की अपील करते हुए, अपनी बात यहीं समाप्त करती हूं। धन्यवाद।

MR. DEPUTY CHAIRMAN : Shri Sitaram Yechury. *...(Interruptions)...*

SHRI SITARAM YECHURY : Sir, I rise to oppose this bifurcation of Andhra Pradesh. My Party is completely opposed to this division of the State. *...(Interruptions)...* And, Sir, it is very unfortunate that they are opposing the bifurcation and shouting slogans when I am saying the same thing. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Mr. Yechury is opposing it. Why do you...*...(Interruptions)....* Mr. Yechury is supporting you. Then why do you do this? *...(Interruptions)...*

SHRI SITARAM YECHURY : I am opposing the bifurcation. *...(Interruptions)...* That is why we are saying, Sir...*...(Interruptions)...* What we are saying right now is that we oppose this bifurcation, and I think it is a very serious thing that is happening to our country. *...(Interruptions)...* Sir, please remember, it was nearly one decade after we became independent that we finally gave consent to the first clause of our Constitution, which says, 'India is a union of States'. *...(Interruptions)...* "India, that is, *Bharat*, is a union of States." *...(Interruptions)...* The question came up : What is the meaning of the 'States'. And then after a great deal of discussion and agitation, it was decided that it will be on the linguistic basis. *...(Interruptions)...* The first martyr ironically for the linguistic reorganization was Potti Sreeramulu of Andhra Pradesh who called for Vishal Andhra. *...(Interruptions)...* And this is where, Sir, I would say that it is an irony that Andhra Pradesh is being divided today, *...(Interruptions)...* and it was after the movement for Vishal Andhra you had the Samyukta Maharashtra. *...(Interruptions)...* Then you had the Aikya Kerala. *...(Interruptions)...* All these have come up because of Andhra Pradesh *...(Interruptions)...* and today that Andhra Pradesh is being bifurcated. We have been consistently opposed to this bifurcation and that is why I stood up to correct when Mr. Venkaiah Naidu gave this wrong impression that we aren't against this bifurcation; we don't want this bifurcation to take place. *...(Interruptions)...* And I personally have also been a victim of such agitations more than four decades ago. *...(Interruptions)...* When the agitation for separate Andhra took up, at that time I had to *...(Interruptions)...* we lost two years. *...(Interruptions)...* And, at that time, Mrs. Indira Gandhi brought this amendment to the Constitution by inserting Article

371D. ...*(Interruptions)*... And if that was implemented, such a situation would not have arisen today. ...*(Interruptions)*... It is, in fact, unfortunate that today the Congress and the BJP are actually bargaining for economic packages. ...*(Interruptions)*... It is a match fixing between the two of them that has led to the division of the State. ...*(Interruptions)*... I want to say, Sir, that the famous Telugu poet and a statesman, Gurzada Appa Rao said....

\* "A country is not material wealth. Country is made for people."

That is, a country does not mean its material wealth; the country means its people. Today the people are being divided; the people, who are united by language, are being divided and all this is being done for some material gain. ...*(Interruptions)*... What is being done today by the Congress Party is sheer opportunism keeping in view the elections in mind. ...*(Interruptions)*... In the last two UPA Governments, Andhra Pradesh contributed the maximum number of MPs that supported the UPA formation. ...*(Interruptions)*... For UPA-I, it was 37; for UPA-II, it is 33. ...*(Interruptions)*... Today, with their chances being virtually nil in the State, they have decided on the bifurcation to try and cut their loss. ...*(Interruptions)*... A sheer electoral opportunism is leading to the division of the State, a division of its people, spreading this acrimony, spreading the losses and spreading anarchy by dividing projects that are integral, by dividing waters that are integral, by dividing electricity generation that is integral. So, all this is going to cause trouble ...*(Interruptions)*... I want this august House to act seriously and send back this legislation to the Lok Sabha by rejecting it and saying that we will not violate the linguistic reorganization of the Indian States. ...*(Interruptions)*... So, I would work very clearly to oppose this particular Bill ...*(Interruptions)*... and would like both the Congress and the BJP to stop this match fixing and to try and divide the people of Andhra Pradesh because this has a serious implication for the future of our country. ...*(Interruptions)*... I remember, Sir, the idea of India is based on the unity of its diversity. ...*(Interruptions)*... And this unity of diversity is the basis of unity of the language. ...*(Interruptions)*... Now, if you are going to disrupt that at one place, there will be no end. ...*(Interruptions)*... You are opening up a Pandora's box. ...*(Interruptions)*... You cannot do this disservice to our country. ...*(Interruptions)*... We cannot do the disservice to the country's future. ...*(Interruptions)*... Therefore,

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\* English version of the original speech made in Telugu.

[Shri Sitaram Yechury]

while you are allocating some resources ...*(Interruptions)*... I do not want to go into the amendments because I am opposed to the Bill itself. ...*(Interruptions)*... But in allocation of resources, all should be considered equally. ...*(Interruptions)*... You cannot have any separation and step-motherly treatment to one State or the other. ...*(Interruptions)*... Therefore, Sir, I implead upon the Prime Minister and the wisdom of this House to please understand the gravity of what you are doing. ...*(Interruptions)*... The gravity of what you are doing is something that is not in the interest of India. Therefore, we want the Government and the House to please understand the amount of disturbance that we are going to create in this country, and that is something that we will not accept. Therefore, we do not want a Pandora's Box to be opened. ...*(Interruptions)*... Tomorrow, demands may arise for Gorkhaland. ...*(Interruptions)*... So, please find out...*(Interruptions)*... Please, reconsider your decision and do not open a Pandora's Box for India. It is not in India's interest.

SHRI N.K. SINGH (Bihar) : Sir, at this stage, I do not wish to comment on the merits of the proposal, but I wish to certainly bring some serious infirmities which are contained in this Bill. First of all, this Bill is a strange Bill because it does not contain any Objects and Reasons normally contained in the Bills. Secondly, it is strange that this Bill, unlike any other legislation, does not contain a Financial Memorandum, a Financial Memorandum which stipulates the likely expenditure and the likely revenue. It is missing in that very serious matter. Thirdly, Sir, in relation to articles 94(1), 94(2), 94(3) and 94(4), which deals with a fiscal package. It does not lay down any monitoring mechanism by which this fiscal package is to be incentivised. I agree with Mr. Venkaiah Naidu that a mechanism needs to be set up which would be able to monitor the administration of this fiscal package.

Finally, Sir, I want to say that this Bill is a serious discrimination. We are all in favour of giving a package to Seemandhra. We are all in favour of giving a special category status to Seemandhra. But, Sir, there is a discrimination. It is a political discrimination against other States, which are similarly eligible. Bihar case for a special category status and it has been pending for a very long time. The Finance Minister had made a proposal in his Budget in which he had committed himself to a process. A Committee under Raghuram Rajan was appointed to go into this matter.

On the 26th of September, the Raghuram Rajan Committee submitted its recommendations. It recommended to abolish the category of Special Category States, but to replace it by the Least Developed States. It identified seven States which would really also benefit—the States of Odisha, West Bengal, Uttar Pradesh, Bihar, Rajasthan and Madhya Pradesh. But, Sir, the Central Government, after fixing a date for the meetings to implement the Raghuram Rajan Committee Report, postponed any decision entirely for political reasons. It has been motivated by political reasons not to take a decision on Raghuram Rajan Committee Report. Sir, it is my submission to you that while Seemandhra certainly deserves a treatment which is proposed to be given in the Bill, the case of other similarly-placed States, the case particularly of the seven States identified by the Raghuram Rajan Committee Report, to be treated as the Least Developed States, should now be taken out from the cold-storage and that the Prime Minister and the Finance Minister should live up to the promise which they had made to this august House in the Budget Speech, in the Economic Survey this discrimination now being encountered for political reasons should end. Economic logic and the merits of the case would prompt him to give similar benefits to the seven States which have been identified by the Raghuram Rajan Committee Report. Sir, because my Party is not very sanguine and it is not very hopeful that such reasoned decision would really dawn upon the Central Government even at this stage, we feel no great purpose would be served by our party participating in this vote further.

**प्रो. राम गोपाल यादव** (उत्तर प्रदेश) : श्रीमन् मैं इस विधेयक का पूरी शक्ति के साथ, ताकत के साथ विरोध कर रहा हूँ। मेरा यह मानना है कि इस विधेयक के जरिए न केवल आन्ध्र प्रदेश का विभाजन हुआ है, बल्कि वहाँ की जनता के दिलों के बीच में भी दरार पड़ गई है। यह गंभीर खतरे की तरफ संकेत करती है। श्रीमन्, पंडित जवाहरलाल नेहरू से लेकर श्रीमती इंदिरा गांधी तक राज्यों के विभाजन के विरोध में थीं।

पंडित नेहरू का तो यहां तक मानना है कि बड़े राज्य देश की एकता के लिए सीमेंटिंग फोर्स का काम करते हैं। मुझे यह लगता है कि जिस यूनियन को सरदार पटेल ने बनाया था, इस सरकार के द्वारा उस यूनियन को खंडित करने का काम किया जा रहा है, पंडित नेहरू, सरदार पटेल और इंदिरा गांधी की इच्छा के विपरीत जाकर। ...**(व्यवधान)**...

श्रीमन्, यह एक ऐसा असंवैधानिक कानून है, जो केन्द्र सरकार के द्वारा ...**(व्यवधान)**... केन्द्र सरकार को राज्य के लॉ एंड ऑर्डर पर कानून बनाने का कोई हक नहीं है, लेकिन इस



[प्रो. राम गोपाल यादव]

विधेयक के जरिए यह काम किया गया है, जो पूरी तरह से असंवैधानिक है। ...**(व्यवधान)**... जब न्यायालय में यह विधेयक जाएगा, तो रद्द हो जाएगा। ...**(व्यवधान)**... इसको लाने से पहले सरकार ने अपने विवेक का प्रयोग नहीं किया है। ...**(व्यवधान)**...

श्रीमन् यह देश के संघीय ढांचे पर सीधा हमला है ...**(व्यवधान)**... एक परम्परा रही है कि जब भी राज्य का विभाजन हुआ, तो राज्य के लोगों से राय ली गई, राज्य की विधान सभा से राय ली गई। यह पहला अवसर है, जहां राज्य की विधान सभा ने यह कहा कि यह विधेयक नहीं लाया जाना चाहिए और राज्य का विभाजन नहीं होना चाहिए ...**(व्यवधान)**... राज्य की अधिकांश जनता का मानना है कि इसका विभाजन नहीं होना चाहिए, इसके बाद भी राज्य की जनता की इच्छा का विरोध करते हुए इस विधेयक का लाया जाना लोकतन्त्रीय मान्यताओं के खिलाफ है, मेरा ऐसा मानना है। ...**(व्यवधान)**...

श्रीमन्, 1953 में श्रीरामुलु के निधन के बाद जब मद्रास राज्य से आन्ध्र का बनाया जाना शुरू हो रहा था, तब कुछ खतरों की बजह से इसी लोक सभा में बाबा साहब अम्बेडकर ने आन्ध्र प्रदेश के भविष्य पर आशंका जताई थी ...**(व्यवधान)**... जिस तरीके से इस विधेयक को पारित कराया गया और आज जो यहां हो रहा है, ऐसा कभी नहीं हुआ ...**(व्यवधान)**... इससे हम लोग तो दुखी हैं ही, हम लोग तो अफसोस करेंगे ही कि किस तरह से यह बिल पास हुआ, लेकिन आने वाली पीढ़ी भी इस बात का विरोध करेगी कि हमने इस विधेयक को क्यों और कैसे पारित करवाया था ...**(व्यवधान)**...

श्रीमन्, मैं आपसे अनुरोध करता हूं और आपके माध्यम से सरकार से अनुरोध करता हूं कि इस विधेयक को जनहित में वापस लें ...**(व्यवधान)**... इससे देश की एकता और अखंडता के लिए एक खतरा पैदा हो गया है ...**(व्यवधान)**... इन्हीं शब्दों के साथ मैं इस विधेयक का विरोध करते हुए अपनी बात समाप्त करता हूं।

SHRIMATI KANIMOZHI (Tamil Nadu) : Sir, for a long time, the DMK Party and our leader Kalaingar Karunanidhi have been insisting on consensus. ...**(Interruptions)**...

DR. NAJMA A. HEPTULLA (Madhya Pradesh) : Sir, it is 6 o'clock. How long are we going to sit in the House? Please announce it. ...**(Interruptions)**...

MR. DEPUTY CHAIRMAN : I hope the House agrees to extend it. ...**(Interruptions)**...

**6.00 P.M.**

SOME HON. MEMBERS : Yes. *...(Interruptions)...*

SHRI SITARAM YECHURY : Sir, can you fix the time for voting?  
*...(Interruptions)...*

MR. DEPUTY CHAIRMAN : I will come back to you. *...(Interruptions)...*

SHRI SITARAM YECHURY : Sir, may I request you to fix the time for voting?

MR. DEPUTY CHAIRMAN : We will do that. I will come back to you.  
*...(Interruptions)...* I will do that.

SHRIMATI KANIMOZHI : We have been insisting on building consensus among the stakeholders. But even after four years, the Government has not been able to do it. Moreover, I think it is very important to take into consideration the sentiments of the State Assembly which represents the true spirit of the people. That has not been taken into consideration and it raises a lot of questions about the federal structure of this country. The Central Government cannot take away all the rights from the State Governments. This cannot continue. We oppose it and we walk out of this.

*(At this stage some hon. Members left the Chamber)*

SHRI C.M. RAMESH (Andhra Pradesh): Sir, this is a totally illegal Bill. I rise to oppose this Bill. That's all.

SHRI M. VENKAIAH NAIDU : Sir, when I was speaking, there was so much turbulence. I am happy there is peace now. One of the hon. Members, who was standing in the House for the last five days, is sitting in the Well of the House.

MR. DEPUTY CHAIRMAN : He got tired of standing. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : I have all the sympathy for him.

MR. DEPUTY CHAIRMAN : I also have sympathy for him.

SHRI M. VENKAIAH NAIDU : Is it allowed?

MR. DEPUTY CHAIRMAN : What is happening in the Well is not at all allowed by the Chair. That is not a good parliamentary practice. That is nothing but misbehaviour and unbecoming behaviour.

SHRI M. VENKAIAH NAIDU : Sir, I am not saying that this is misbehaviour. If you feel that everything is in order, we can proceed.

MR. DEPUTY CHAIRMAN : I have not allowed him to be there. Now, Shri Prakash Javadekar.

**श्री प्रकाश जावडेकर** (महाराष्ट्र) : उपसभापति महोदय, भारतीय जनता पार्टी हमेशा मानती है कि तेलंगाना का निर्माण और सीमांघ्र को न्याय, दोनों एक-साथ सम्भव हैं और ये एक-दूसरे के विरोधी नहीं हैं, ये एक-दूसरे के पूरक हैं। तेलंगाना का केस डीमर्जर का केस है। तेलंगाना First SRC की रिकमेंडेशन है। लेकिन, आज जो सभागृह में हो रहा है, प्रधान मंत्री यहां हैं, प्रधान मंत्री जी सुने लें। आज जो आन्ध्र प्रदेश में हो रहा है और जो सभागृह में हो रहा है, इसके लिए पूरी तरह से कांग्रेस जिम्मेवार है। अटल जी ने दिखाया था how to create new State. उन्होंने तीन राज्यों का निर्माण किया। तीनों राज्यों में लड्डू बंटे। आपने एक राज्य का आश्वासन दिया था और एक राज्य भी आप ठीक तरह से तैयार नहीं कर सके। Instead of dividing the State, you have divided the people. This is the worst failure of the Congress. अभी आपके साथी मंत्री चिरंजीवी जी यहां बोले। उनका भाषण पाखंड से भरा था। It was hypocrisy at its worst क्योंकि आपने और आपके मंत्रिमंडल ने, जो हुआ और जो उन्होंने बोला, यह कैसा चित्र आपने तैयार किया? आपका मुख्य मंत्री आपका विरोध करता है, आपके मंत्री आपका विरोध करते हैं, आपके सांसद आपका विरोध करते हैं और आपके सांसद आपके खिलाफ अविश्वास प्रस्ताव लाते हैं। यह सब कांग्रेस ने दिखा दिया, कैसे राज्यों का विभाजन नहीं करना चाहिए, इसका उदाहरण आपने दिया। यह आपकी political bankruptcy है। यह आपकी political credibility की आखिरी हद है। NDA promised three States in its manifesto in 1999 and we delivered three States, and you could not deliver one State smoothly in ten years. This is your record.

चिरंजीवी जी ने दो बातें कहीं कि हैदराबाद यूनियन टेरिटरी होना चाहिए, बिल्कुल नहीं। हैदराबाद तेलंगाना का हिस्सा है, हैदराबाद तेलंगाना की राजधानी है और हैदराबाद अभी दस साल के लिए दोनों राज्यों की राजधानी रहेगी। उसके बदले में सीमांघ्र को जो जस्टिस देनी चाहिए, सीमांघ्र के साथ न्याय होना चाहिए, जिसका पूरा विश्लेषण वेंकैया जी ने किया और हमारा भी यही मानना है, लेकिन आपने क्या किया? 56 साल से तेलंगाना के साथ गद्दारी हो रही है। You have betrayed the aspirations and feelings to Telangana for 56

years. हजारों लोग बलि चढ़ गए, पिछले दस सालों में सैकड़ों युवकों ने आत्महत्या की। यह पाप किसका है? उसके लिए कौन जिम्मेवार है? उसके लिए कांग्रेस जिम्मेवार है। चिन्ना रेड्डी के समय भी ऐसा ही आन्दोलन हुआ था, लेकिन उसको भी आपने मर्ज करा लिया। हम यह जानते हैं कि आप जिस तरह से यह बिल लाए हैं और जिस तरह से राज्य विभाजन की प्रक्रिया में कटुता निर्माण की गई है, इसकी जिम्मेवारी, प्रधान मंत्री जी, आपको लेनी चाहिए। आपको इसकी जिम्मेवारी लेनी पड़ेगी, क्योंकि यह आपकी सरकार की विफलता है। यह आपकी पार्टी की दोहरी राजनीति का फल है। यह विष जो आपने बोया, उसमें आपको लगा कि आपके मुख्य मंत्री विरोध करेंगे, तो सीमान्द्र में भी आपको वोट मिलेंगे और तेलंगाना में भी वोट नहीं मिलेगा और सीमान्द्र में भी आप समझ चुके हैं। कांग्रेस की यह दोहरी नीति, कांग्रेस का यह दोहरा खेल देश के लिए घातक है। हमने कहा कि तेलंगाना का निर्माण और उसके साथ सीमान्द्र के साथ न्याय, ये दोनों संभव हैं, इसलिए फिर से हम नारा देते हैं--"जय तेलंगाना, जय आन्ध्र प्रदेश, जय हिन्द!"

MR. DEPUTY CHAIRMAN : Thank you very much.

SHRI V. HANUMANTHA RAO (Andhra Pradesh) : Mr. Deputy Chairman, Sir, I rise to support the Andhra Pradesh Reorganisation Bill, 2014. You are well aware that every Member was speaking about division. But it is not a division like Uttar Pradesh State wherein Uttarakhand was carved out, Madhya Pradesh State wherein Chhattisgarh was carved out and Bihar State wherein Jharkhand was carved out. Between 1954-56 Andhra was in Madras Province. Then, they came to Andhra where Kurnool was the capital. At the same time, during Nizam's period, after independence, in Hyderabad also our Chief Minister was Mr. Burugul Ramakrishnarao. After that what has happened? In the name of Telugu people, everybody had become united. ..(Interruptions). After that Mr. Burugul Ramakrishnarao has sacrificed his post in favour of Mr. Sanjeeva Reddy. He became the Chief Minister. After that many orders like G No. 610, Six Point formula and many packages were given to the people of Telangana. But unfortunately no package was implemented for Telangana Region. They have meted out injustice to the Telangana people in the matter of employment, education, irrigation and in other things. In 1969 there was a big Telangana movement started by late Dr. M. Chenna Reddy. In 1972 a separate Andhra movement was started. Mr. Venkaiah Naidu who is sitting in this House, at that time, was a student leader. Mr. Venkatratnam was the leader. Mr. Naidu was the student leader in the name of separate Andhra State.

[Shri V. Hanumantha Rao]

..*(Interruptions)*... After so many years, injustice is being meted out to the Telangana people; and more than 1,100 boys and girls have laid down their lives for the sake of separate Telangana State. *...(Interruptions)*...

MR. DEPUTY CHAIRMAN : Mr. Hanumantha Rao, one second. I would request the Parliamentary Affairs Minister to check up whether Mr. K.P.V. Ramachandra Rao's health is fine. If not, please take him to the hospital. Mr. Hanumantha Rao, please continue.

SHRI V. HANUMANTHA RAO : I will not take much time. Hon. Members here are thinking that it is a division. It is not a division. It is only detachment. In 1956 they came to Hyderabad. Now they are saying it is a division. But it is not a division like Uttarakhand, Jharkhand and Chhattisgarh. *...(Interruptions)*...

MR. DEPUTY CHAIRMAN: I have directed the Parliamentary Affairs Minister to take him to hospital. You don't worry.

SHRI V. HANUMANTHA RAO : So far as a package for Rayalaseema is concerned, we are not against it. They are our elder brothers, and we will not do any such thing. *...(Interruptions)*..At the same time, injustice should not be done to the people of Telangana. *...(Interruptions)*.. Let the Government give a package to our brothers, we have no objection. At the same time , we will give protection to the people of Rayalaseema and Andhra who are staying in Hyderabad. *...(Interruptions)*.. When people from Punjab and Gujarat are staying in Hyderabad, why will we say anything against our brothers from Rayalaseema and Andhra? All of them can stay in Hyderabad. I request all the hon. Members to support this Bill because more than 1,100 youths have sacrificed their lives. It is a genuine concern. Every political party has agreed to our demand, and Mr. Chandrababu Naidu had given a letter to this effect. In the CWC, he has welcomed it. Shri Kiran Kumar Reddy has also welcomed it. After that even Jagan Mohan Reddy. *...(Interruptions)*...

MR. DEPUTY CHAIRMAN : Please conclude.

SHRI V. HANUMANTHA RAO : After that they have taken a U-turn. My leader has not taken a U-turn. Whatever promise Shrimati Sonia Gandhi has made,

she has fulfilled it. ...(*Interruptions*)... People wanted two States. They have got them. We have done it. Therefore, I congratulate the hon. Prime Minister and the Home Minister. Whatever package they give, we will accept it. The State may be divided but the people should not be divided. We are brothers. Thank you.

SHRI SHASHI BHUSAN BEHERA (Odisha) : Sir, this is the most unfortunate situation in the House. The House is not in order. You are allowing the Members to speak and the Members are participating in the discussion. In my opinion, this Government has utterly failed to introduce the Bill properly. The Bill was moved by the Minister within the cordon of his colleagues. The Congress party has failed to pass a resolution on Hyderabad Assembly. They have also failed in the Assembly. They have failed to introduce the Bill properly in the House. They have failed to bring order in the House. Even the Ministers of the Government are protesting and going into the Well. They are also opposing the Bill. This is the most unfortunate situation in the history of Parliament. Even at the time of bifurcation of Bihar and Punjab, such kinds of scenes were not seen in this House. Sir, I must say that the Biju Janata Dal and my Chief Minister are certainly against the bifurcation of smaller States. But as far as Telangana is concerned, it is a long-pending case, it is a long-pending demand of the commoners of Telangana. Sir, this Government has not taken adequate care to address the concerns and problems of the people of Seemandhra. Sir, the Government is determined to pass the Bill but is not serious about concerns and opinion of the Members of the House. The Bill has not been examined properly. My State and the neighbouring States of Andhra Pradesh are seriously hurt by the provisions of the Bill. As my colleague, Shri N.K. Singh, has already said, Seemandhra is being given a Special Category Status. We have no objection if Seemandhra is given a Special Category Status. But what about the Raghuram Rajan Committee Report? What has happened to the seven States? What has happened to the continuous agitation? Why are the backward States being neglected? Is it because we have behaved in a courteous way and never gone into the Well and made such a disturbance? This Bill is related to that. We are not opposed to Special Category Status to any State. But this could have been done simultaneously. The most important thing is Odisha and Chhattisgarh are affected by the Polavaram project, which is mentioned in Clause 90 of the Bill. We have given the amendment and we will speak on that. The Polavaram project is being opposed seriously by

[Shri Shashi Bhusan Behera]

Odisha and Chhattisgarh. This matter is before the Supreme Court. This matter is *sub judice* and even then it was declared a national project. This is a sheer negligence and step-motherly attitude on the part of the Central Government ...*(Interruptions)*... So, this Bill must be considered carefully, and the Government must examine the legal and constitutional side of the Bill. I hope you will take proper care and allow the amendments to be discussed properly. Thank you.

DR. JANARDHAN WAGHMARE (Maharashtra) : Sir, I rise to support the Bill. The agitation for Telangana has been going on for the last 58 years. ...*(Interruptions)*... Many people have sacrificed their lives, and therefore, the demand for a separate Telangana is justified. ...*(Interruptions)*... It was Hyderabad State in the olden days and the people of Hyderabad have developed the city itself. Of course, there is contribution of the Seemandhra people. But they need not worry. They will be very safe. They have a legitimate right to live in Hyderabad. ...*(Interruptions)*... Of course, the concerns of Seemandhra people have to be taken into consideration and a special package has to be given to them. But, I think, these two States will be there. ...*(Interruptions)*... They will live in brotherliness. They will prosper and they will work very hard. That is how the aspirations of the Telangana people are being fulfilled at this juncture. We welcome this Bill and I support it. Thank you very much.

SHRI DEVENDER GOUD T. (Andhra Pradesh) : Sir, we support the Bill. But my request to the Government is not to do politics with the sentiments of the people.

Sir, I wholeheartedly congratulate and I am deeply indebted to the Government of India for fulfilling the six decade old dream of nearly four crores of Telangana people and of all those who have laid down their lives to realise the dream of a separate Telangana State. ...*(Interruptions)*... Our party has taken a consistent stand that we are not against the formation of Telangana. And we are one of the first few parties which have given support to Telangana. ...*(Interruptions)*... I would say that creation of new States based on regional aspirations strengthens the federal structure and thereby reinforces democracy in the country. Smaller States are

necessary for administrative convenience and for effective penetration of schemes and programmes which improve the conditions of the downtrodden. *...(Interruptions)...* I am confident that with available natural resources and good governance, Telangana will become one of the leading States in the years to come and will bring laurels to the country. *...(Interruptions)...* But we, the Telugu Desam Party, want that the problems and difficulties that may arise due to Andhra Pradesh's reorganisation in the Seemandhra region should also be addressed and solved with the same kind of commitment shown in bringing this Bill. *...(Interruptions)...*

Sir, I conclude by saying that we support this Bill. Thank you. Jai Telangana. I want to remember the Amaraveerulu who sacrificed their lives without any political reason or without any gain. Their sacrifices and their sixty years of struggle have gone in their favour.

SHRIMATI GUNDU SUDHARANI (Andhra Pradesh) : \* Hon. Deputy Chairman, I fully support Andhra Pradesh Re-organisation Bill. I thank you for giving me this opportunity to speak on this Bill. As a daughter of Telangana, I am happy and proud that the long pending ambition of 4.5 crore Telanganites is being fulfilled by carving out a separate Telangana State. At this moment, I would like to remember lakhs of people who participated in Telangana movement. I was also part of this movement and was jailed in Warangal during my indefinite fast. Thousands of youth and students sacrificed their lives for the cause of Telangana. I would like to pay homage to all those martyrs who sacrificed their lives for the cause of Telangana.

I would also like to make some suggestions in favour of Telangana. Employees and pensioners should be provided their salaries or pensions on the basis of region they belong to. Similarly, assets should not be distributed on the basis of population; rather, it should be distributed project-wise. For distributing jobs amongst Telangana and Andhra Pradesh, nativity should be the criterion.

While creating Uttarakhand, Jharkhand and Chhattisgarh, nativity was given priority. Department of Personnel and Training also subscribes to nativity. It should be implemented in Telangana as well. We want unconditional Telangana. This is realisation of 60 years of struggle.

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\* English version of the original speech made in Telugu.



[Shrimati Gundu Sudharani]

Officers from Seemandhra should not be transferred to Telangana and, if required, additional posts may be created in Seemandhra. Vacant posts in Telangana should be filled by people from Telangana only. Only then will there be Justice to youth of both regions. There is a need to change design of Polavaram project. Around 264 villages falling under Polavaram project should remain in Telangana. People of Telangana were struggling for some time. As many as 1,200 youngsters committed suicide and today's Telangana is the outcome of their sacrifices. The new Telangana State will be dedicated to all Martyrs who sacrificed for Telangana.

I also demand a special package for Seemandhra and redressal of issues related to Seemandhra. The Government should ensure good environment so that people of both regions can separate like brothers and live peacefully. I demand justice for Seemandhra as a daughter of Telangana. Jai Telangana. Thank you.

SHRI D. RAJA (Tamil Nadu) : Sir, my party, the CPI, supports this Bill. Our party supports the creation of Telangana State. However, would like to place my party's position in the perspective. Since we support the creation of Telangana State, it does not mean that our party supports the creation of smaller States in the country. It does not mean that, we support every other demand which is raised in the country. Every issue must be judged on the basis of its merits. Sir, even the bifurcation should have taken place in a peaceful, amicable way. ...*(Interruptions)*... Our party has been insisting that bifurcation should take place amicably ...*(Interruptions)*.... separating and setting up their own families without any hostility, without any bitterness. But today we witness turmoil in both the sides of the State. The Congress Party and the Government should be held responsible for the current turmoil and they should be blamed. Sir, having said that, our party' supports that Hyderabad should remain as a common Capital for ten years. At the same time, the people of Seemandhra have serious apprehensions, very strong apprehensions, with regard to education, employment, sharing of river waters, sharing of power, sharing of natural gas, sharing of investments. It is a genuine apprehension and there is a need to address all their concerns and sincere apprehensions. Otherwise, we cannot have a peaceful atmosphere in the region. So my party demands that Central Government should allocate adequate funds for the establishment of a new capital

for Seemandhra, for the development of two regions. Particularly, Seemandhra needs to be developed. Rayalaseema is one of the backward regions. Rayalaseema has one of the lowest rainfall in the country ...(Interruptions)... In fact, it is the second region which gets the least rainfall in the country ...(Interruptions)... Rayalaseema will have to be developed. Telangana will have to be developed. The coastal Andhra will have to be developed ...(Interruptions)... So, when the Government decides to bifurcate the State, the Government should make all the efforts to give adequate financial assistance, economic assistance to the State of Telangana and the Seemandhra region and see that both the regions continue to have peaceful coexistence and march towards peace, progress and prosperity.

With these words, I support this Bill. Thank you.

**श्री विश्वजीत दैमारी** (असम) : माननीय उपसभापति महोदय, मैं इस तेलंगाना बिल का समर्थन करता हूँ और मुझे इस बात की खुशी है कि तेलंगाना के लोगों को इसके माध्यम से जस्टिस मिला है, जो उन लोगों का अधिकार है वह उनको मिला है। ...(व्यवधान)... इसके लिए मैं हमारे प्रधान मंत्री जी को, गृह मंत्री जी को और यूपीए सरकार के साथ जितनी भी पार्टीज हैं, उन सबको धन्यवाद देता हूँ, जो आज तेलंगाना के लिए एक जबर्दस्त कदम उठाया गया है। इसके साथ ही मैं यह भी निवेदन करना चाहता हूँ कि नॉर्थ ईस्ट के असम में बोडोलैंड नाम का एक इलाका है, एक सेक्टर है, जो बहुत सालों से एक पृथक राज्य की मांग करता आ रहा है। ...(व्यवधान)... इंडिया में सभी को यह पता है कि इसको लेकर वहां पर कितना बड़ा आंदोलन चला। ...(व्यवधान)... इस बोडोलैंड की समस्या के समाधान के लिए भारत सरकार ने बहुत बार कदम उठाए हैं, कभी बोडोलैंड कॉउंसिल, तो कभी बोडोलैंड टेरिटोरियल कॉउंसिल के नाम से वहां प्रशासनिक व्यवस्था कायम की। ...(व्यवधान)... मगर इस व्यवस्था से वहां की जो समस्या है, उस समस्या का समाधान नहीं हो पाया। इसके लिए वहां के लोग फिर से पृथक राज्य की मांग कर रहे हैं। वहां के लोगों के साथ जितने भी आंदोलन करने वाले संगठन थे, जब उनसे बात की गई थी, तो एक ही बात कही गई थी कि भारतवर्ष में जब भी नया राज्य पुनर्गठन कमीशन गठित किया जाएगा, तब बोडोलैंड का किया जाएगा। ...(व्यवधान)... इसके अलावा एक और बात कही गई थी कि अगर राज्य इस पर सहमति जताएं, ...(व्यवधान)... जब असम सरकार इसके लिए सहमत होगी, तब इस राज्य को बनाया जाएगा।

उपसभापति जी, मैं आपसे अनुरोध करना चाहता हूँ कि जिस तरह आंध्र प्रदेश की सरकार की सहमति के बिना आज तेलंगाना राज्य का गठन किया जा रहा है, उसी तरह बोडोलैंड का भी करना चाहिए। बोडोलैंड की जो समस्या है ...(व्यवधान)... इसको लेकर वहां आज उग्रवाद बहुत बढ़ गया है। वहां की जो सिचुएशन है, इसके बारे में ज्यादा कुछ बताने

[श्री बिश्वजीत दैमारी]

की जरूरत नहीं है। तेलंगाना बिल बनने के बाद वहां के सभी संगठनों ने संघर्ष करने की घोषणा की है। ...**(व्यवधान)**... इसलिए मैं अनुरोध करता हूँ कि सरकार ने जिस तरह से तेलंगाना के लिए आज व्यवस्था की है, उसी तरह बोडोलैंड बनाने के लिए भी ठोस कदम उठाना चाहिए। ...**(व्यवधान)**... बोडोलैंड की समस्या को लेकर मैं अनुरोध करूंगा कि कल जो बातचीत होगी, वहां के जो आंदोलनकारी समुदाय हैं, उनके साथ बात करते हुए कल बोडोलैंड की समस्या का कुछ न कुछ समाधान निकालना चाहिए। ...**(व्यवधान)**... हम लोग यह डिमांड कर रहे हैं, ...**(व्यवधान)**... कमीशन नहीं बना पाते हैं, तो भी बोडोलैंड समस्या का समाधान करने के लिए एक शक्तिशाली कमेटी बनाई जाए, ताकि वह स्टडी करके इसके समाधान के लिए रास्ता निकाल सके। ...**(व्यवधान)**...

इतना बोल कर मैं इस बिल का समर्थन करते हुए अपनी स्पीच समाप्त करता हूँ। धन्यवाद। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN : Ananda Bhaskar, take only two or three minutes, not more than that.

SHRI ANANDA BHASKAR RAPOLU : I will conclude only in three minutes ...**(Interruptions)**... उपसभापति महोदय, मैं आपके द्वारा अपने वरिष्ठ साधियों का ध्यान इधर चाहता हूँ, सावधान, सुमुहूर्त सावधान, सुलग्न सावधान। तेलंगाना की जनता का जो साठ साल का दुख है, वह आज इस ऐतिहासिक मौके पर दूर होने वाला है, इसलिए इस ऑगस्ट हाउस के माध्यम से मैं एक-दो बात आपके सामने रखना चाहता हूँ। हमारे तेलंगाना की स्थिति गजेन्द्र मोक्ष में गजेन्द्र के जैसी है।

\*"Oh God! I was struggling with this crocodile and now I am weak. I thought I can win anything. I don't have any more courage now. I may die. I am totally exhausted and I cannot fight anymore. I know only you. God, please save me and free me from all my sufferings."

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इस स्थिति में तेलंगाना की जनता भारत सरकार से, कांग्रेस से कांग्रेस की नेत्री श्रीमती सोनिया गांधी से विनम्र विनती करते-करते इतनी दूर आई। कांग्रेस की अधिनेत्री, हमारी गणनीय नेता ने महोन्नत मातृ हृदय से जो तय किया, इस वजह से सोनिया गांधी जी को तेलंगाना की जनता "तेलंगाना माता" मानती है। हमें यह भी नहीं भूलना चाहिए कि तेलंगाना की एक मौसी भी है और वे सुषमा स्वराज हैं। सुषमा स्वराज जी को तेलंगाना के लोग बराबर "मौसी" मान रहे हैं

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\* English version of the original speech made in Telugu.

और तेलंगाना में सुषमा जी का बहुत मान है। इसके साथ ही साथ हम बहन मायावती जी को भी नहीं भूल सकते। बहन मायावती जी शुरू से ही तेलंगाना के साथ रही हैं। सामाजिक न्यायसूत्र के आधार पर तेलंगाना बनाने में उनका जो सपोर्ट था, उसे हम हमेशा स्वीकार करते हैं, मगर मेरी दादी, कांग्रेस की वरिष्ठ कार्यकर्ता से अब महान नायिका बन गई और बंगाल की महानायिका हैं। जहां से कालिका आती है, उस बंगाल की दीदी हमारा साथ क्यों नहीं दे रही हैं, यह हमें पता नहीं लग रहा है। Anyway, Mr. Deputy Chairman, Sir, economics will not stand before emotion. This has been proven. Telangana is aspiring for participative democracy. Telangana will get satisfied with the emotional visage, but, at the same time, the Coastal Andhra and Rayalaseema people are eagerly waiting for the bifurcation. Kindly hear the voices of Kishore Chandra Deoji, Panabaka Lakshmiji, Dr.Chinta Mohanji; all SCs, STs, OBCs and minorities and weaker sections of Coastal Andhra and Rayalaseema are eagerly waiting to get their dynamism, to get their wonderful participation in participative democracy to be formed in the residuary State of Andhra Pradesh. At the same time, Telangana will be deprived of several complications. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Yes, it is over. Now, take your seat.

SHRI ANANDA BHASKAR RAPOLU : We are ready to bear with those problems. Since you are according the 29th State in the Indian Union, with this 29th State in the Indian Union, the people of Telugu Language will have two State Governments to speak on behalf of them before the Indian Federal Republic. This is what I wanted to convey.

MR. DEPUTY CHAIRMAN : Please conclude.

SHRI ANANDA BHASKAR RAPOLU : This is the movement, and Telangana is happening. Thank you very much, Sir.

...*(Interruptions)*...

SHRI NARESH GUJRAL (Punjab) : Sir, a lame duck and thoroughly discredited Government is playing dirty politics with the emotions, sentiments and aspirations of the people of Andhra Pradesh. Sir, this is the worst kind of divisive vote-bank politics which the Congress is infamous for perpetuating for a long time.

[Shri Naresh Gujral]

Sir, 45 years ago, Punjab was divided. At that time, we were told that Chandigarh, for five years, would be a Union Territory, and, thereafter, it would come to Punjab. The Punjabi-speaking territories were to be restored to Punjab. But till today, nothing has happened. I want to repeat that that was the cause for terrorism in Punjab where 50,000 lives were lost. I warn this House that we are going to do a similar thing in Andhra Pradesh. We are making empty promises. We are bound to witness violence in Andhra Pradesh the way this Bill is being framed.

Sir, I don't want to take too long. But I want to say only one thing that the way this Bill is being framed, it is vague and it is going to do injustice to Telangana as well as to Rayalaseema.

Also, Sir, I am even questioning the constitutional validity of this Bill. You are conferring police powers on the Governor without a constitutional amendment. Sir, I have given a notice for a Motion under Article 88 to summon the Attorney-General of India tomorrow. Let him give his opinion whether this Bill is constitutionally valid or not because there is no point in passing a Bill which will later be struck down by the courts in India. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN : Now, Mr. Baishya. Take only two minutes.

SHRI BIRENDRA PRASAD BAISHYA (Assam) : Sir, I am standing here to oppose this unconstitutional Bill. This Bill is an unconstitutional Bill. It is only dirty politics, in the interest of vote bank. Your Party has brought a Bill which is against the spirit of the people of Andhra Pradesh. Sir, Andhra Pradesh Assembly not allowed this Bill. They have not passed this Bill. But we are discussing this Bill. The Indian Government is going to divide Andhra Pradesh, but Andhra Pradesh Assembly has not passed this Bill. By this, your Government is not only insulting the people of Andhra Pradesh, it is also totally against the federal structure of the country. Sir, your Government is going against the federal structure of the country. Your Government is not taking the opinion of the State Government. The Government is not taking the opinion of the Andhra Pradesh Assembly. The Government is even not taking the opinion of their own Cabinet Minister. The

Minister has himself expressed it in the House today, Sir. This Bill is not only an unconstitutional Bill, but it is also totally against the interests of the people of Andhra Pradesh. Assembly is the representative of the people, and the Andhra Pradesh Assembly has not passed this Bill. When the Andhra Pradesh Assembly has not passed this Bill, how can your Government pass this Bill here? My Party, Assom Gana Parishad, is always, in principle, against the separation of any State. Already, you have divided Assam on many occasions, Sir. What are you doing, Sir? Please respect the sentiments of the people of Andhra Pradesh. You are bringing such a suicidal Bill. It will affect many parts of the country. It will not only affect Andhra Pradesh, but it will also affect West Bengal; it is going to affect my Assam and it is also going to affect other parts of the country. Mr. Prime Minister, Sir, you will be responsible, your Government will be totally responsible if there is any agitation in the country. Sir, try to respect the sentiments of the people. Try to honour the sentiments of the people. Andhra Pradesh people are peace-loving people. By this Bill, you are not only going to divide Andhra Pradesh, but you are also going to divide the people of Andhra Pradesh in two groups. There might be some clashes. Already, some clashes have started in many parts of Andhra Pradesh. Sir, your Government is responsible for this agitation.

Sir, still, you have a time. Instead of passing this unconstitutional Bill, try to discuss with all of us. Try to get a settlement. Don't pressurise us to pass this unconstitutional Bill. This is an unconstitutional Bill. (*Time-bell rings*) You are not taking the opinion of the.. ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN : Mr. Baishya, please conclude.

SHRI BIRENDRA PRASAD BAISHYA : Allow me to speak, Sir. I am speaking out my sentiments. Try to understand my sentiments, Sir. Already, my colleague, Shri Naresh Gujral, has given a notice. Please call Attorney-General. Take his opinion. You are not taking the opinion of anybody. You have not discussed anything with anybody. You have not discussed with Andhra Pradesh Assembly. You have not discussed with the people of Andhra Pradesh. You have not discussed with your own Cabinet colleagues. But by force, Sir,—you have a majority... ..(*Interruptions*)..

MR. DEPUTY CHAIRMAN : Baishyayji, please conclude.

SHRI BIRENDRA PRASAD BAISHYA : Sir, allow me to speak. You have a majority. But it does not mean you can kill everybody, you can kill the federal structure of the country, you can kill democracy of the country and you can kill Constitution of the country. By passing this Bill, you are going to kill the federal structure of the country. By passing the Bill, you are going to kill the Constitution of the country. By passing the Bill, you are going to kill the democracy of the country and by passing the Bill, you are going to kill the sentiments of the people of Andhra Pradesh.

MR. DEPUTY CHAIRMAN : Okay.

SHRI BIRENDRA PRASAD BAISHYA : I am against this Bill. I totally oppose the Bill. I request the Prime Minister again to take some initiatives. Don't pass this Bill. The Government will be responsible. The Government will be held responsible if any untoward situation happens in the country due to this Bill, due to wrong policy. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Now please resume your seat. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA : Just one more minute, Sir. Sentiments of people are involved here. And, when sentiments of people are involved, many things come out. Please try to understand that this Bill is not only going to affect Andhra Pradesh, but other parts of the country too. If any untoward incident happens due to the wrong policy of the Government, due to this unconstitutional Bill, the Government will be held responsible for that. Please don't do this. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Okay. ...*(Interruptions)*...

SHRI BIRENDRA PRASAD BAISHYA : Kindly stop it. ...*(Interruptions)*... Kindly stop it. ...*(Interruptions)*... Kindly stop it and give justice to us ...*(Time-bell rings)*... Thank you very much.

MR. DEPUTY CHAIRMAN : Now, Shri Rajeev Chandrasekhar. Not present. Then, Shri Y.S. Chowdary. Mr. Chowdary, before you start, I would like to make an announcement that the farewell function has been postponed up to 8.00 pm. I hope the House agrees to extend sitting up to that time. Now, Shri Chowdary.

SHRI Y.S. CHOWDARY (Andhra Pradesh) : Respected Deputy Chairman and other hon. Members of this House, I rise to speak on this Bill with a lot of anguish and pity for our so-called democratic process, which this House has been undergoing. This is totally an undemocratic way in which this Bill is being sought to be passed. Our party is not against the creation of Telangana. But we are against the process and the manner which the Congress Party has adopted. It is totally unconstitutional. It is an undemocratic and an autocratic way of communicating the decisions. We got Independence with great difficulty. There were Movements, like, the Quit India Movement. But the manner in which it is being done is only for the political benefit, and nothing else. The UPA Government has been in power for the last ten years. Why did they not do it earlier? As per their 2004 Manifesto, they should have started doing it step-by-step. But the manner in which they have passed it in the Lok Sabha, the entire nation is frightened. Is it called democracy? The manner in which they are trying to do this, ten days prior to election notification, is totally illegal and unconstitutional. We do recognize that sentiments are above economics and logic. We have the SRC Act. The State of Andhra Pradesh was formed in 1956 on a linguistic basis. And, there was an SRC Act. The SRC Act mentioned it very clearly that any State reorganization, at any point of time, has to have some merit based on the prevailing situation. They had forgotten even to write the Objects and Reasons of this Bill. They had sent this Bill to the State Assembly as a draft Bill. And, the Bill, which we are trying to introduce here, is totally different. Then, the Home Secretary says that it is a draft Bill. But the Minister says that it is a regular Bill. They announce all political strategies that they have met with the TRS Party, and once it is done they will align with the YRC Party. Has the Constitution given power to do politics, or, to do proper governance? At one point of time, the Sri Krishna Committee was appointed by this Government. About 35-40 crores of rupees were spent on it. But they have not even bothered to go through that Report. The Sri Krishna Committee Report mentions that Telangana has no backward area; that way, the entire country has got so many backward areas. Are we going to give to States separately? But, later on, they say that it is not for backwardness, but it is for self-rule. Are we going to split our country, based on demands conning for self-rule, this way? Sir, the A.P. Assembly has rejected this Bill, and the Congress Party, *per se*, has failed to manage and get their own party men



[Shri Y.S. Chowdary]

into unanimity in this kind of a Bill. This also demands and requires lot of constitutional amendments, which they totally ignored. Everyone knows that they had attempted to bring this Bill to this House, and when we had given notice that this has got financial implications, our hon. Chairman sent it back. That is how it went to Lok Sabha. \*

MR. DEPUTY CHAIRMAN : No, No; that is expunged. You can't comment on the action of the Madam Speaker of Lok Sabha. All reference to Lok Sabha is expunged. All reference to Lok Sabha is expunged. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY : \*

MR. DEPUTY CHAIRMAN : No. Don't comment on the Lok Sabha action; I am telling you. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY : \*

MR. DEPUTY CHAIRMAN : No, no; you cannot do that. ...(*Interruptions*)... You can do it outside, but not in this House. ...(*Interruptions*)...

SHRI Y.S. CHOWDARY : We are not able to understand whether Andhra Pradesh is a part of this country or not? ...(*Interruptions*)\* Is it the way to do it? It is being passed on a war-footing basis, only for gaining political benefit. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN : All aspersions against Lok Sabha are expunged.

SHRI Y.S. CHOWDARY : No, no, whatever it is. That is part of the proceedings. It is not unparliamentary. It is a part of our Parliament. ...(*Interruptions*)... In Telugu, the total

\*\* "This is gross injustice and illegal. If they wanted to create Telangana, they could have done it some time back."

MR. DEPUTY CHAIRMAN : That is a Malayalam word. 'Anyay' is a Malayalam word.

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\* Expunged as ordered by the Chair.

\* English version of the original speech made in Telugu.

SHRI Y.S. CHOWDARY : \* This Bill has to be legally vetted. I also gave notice and moved a Motion under Rule 88 to summon the Attorney-General to clarify that point because we are not legal luminaries, and, based on that, this Bill should not have been introduced here in the first place for consideration. That itself is illegal. Our nation has got a very good name as a democratic country. I request the custodians of our democracy not to get converted as the election agents of the Congress Party in Parliament. That is what is happening now, which is totally illegal, and the entire nation has to understand what the game plan of the Congress Party is. Whatever it is; winning or losing an election is part of the game. But they should not spoil the federal and democratic structure of our country. Whatever it is, they have totally spoiled it, and, in that attempt, what they are trying to do now is a total mockery of the democracy. Bipartisan system also doesn't work. Democracy has to be protected; and they should respect every Member, and not number. The manipulative management should be stopped and the entire House should understand and see that this thing should be given up, and this whole thing should be referred to the Select Committee. It should not be passed in the din. It should not take place illegally. If this mockery starts, it will not end, whichever party or bunch of parties are there. Today, we are in the era of coalition Government, Sir. This is very dangerous start-up. If it starts, anybody who can manage 272 seats can cut this country into bits and pieces.

Finally, I request every Member to think about it. My intention is not to give gaalian. My intention is to make the entire House understand the agony of every Telugu person living in Andhra Pradesh. The manner in which they are trying to introduce this Bill is not good for either Telangana, the people living in Hyderabad, Rayalaseema or coastal Andhra. It will be known within a very short time that it is totally uneconomical. They have not addressed issues of water distribution; they have not addressed issues of power. In Telangana, there are huge borewells and they need a lot of power, but they don't have power. Wherefrom are they going to get it? Except for seeking political benefits, the Congress Party has not done anything. They have not attempted to even try and explain to the people of Andhra

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\* \* Expunged as ordered by the Chair.

[Shri Y.S. Chowdary]

Pradesh how to go about things, whether it is the universities, hospitals or the industry. Nothing has been addressed. I request every Member of this House to understand this undemocratic process. The purpose for which the Congress Party is doing this is purely benefit in the ensuing Lok Sabha elections. Whatever they do, even if they put their heads down and legs up and pray, they are not going to get even a single seat. That is a different issue. Their own Chief Minister has resigned and they are not able to address any of those issues. They are trying to bring this Bill at the fag end of the 15th Lok Sabha, which itself is unconstitutional and unconventional. Traditionally, why do we bring Vote on Account? We bring Vote on Account as a matter of convention, so that an outgoing Government does not take decisions for a long period, whereas this decision, at this point of time, is going to have a lot of impact on one part of the electorate. So, that itself is not correct. I wish to tell every Member that the State of Telangana is welcome; there is no problem at all, but it should not be done in this manner, not at the cost of Seemandhra people. Now, the people of Seemandhra are going to be left in the lurch. That is not the way, Sir. Therefore, I request that this Bill may be referred to the Standing Committee or the Select Committee. Also, a legal opinion may be taken. The Attorney General must come and explain it to us. If we are satisfied, we would all happily support it. Otherwise, this is an illegal Bill. We thoroughly reject this Bill as it is.

MR. DEPUTY CHAIRMAN : Thank you very much. Shri Mohd. Ali Khan; only two minutes. सिर्फ दो मिनट।

**श्री मोहम्मद अली खान** (आन्ध्र प्रदेश) : डिप्टी चेयरमैन साहब थैंक यू। मैं आपका बहुत ही ममनून और मशकूर हूँ कि आपने मुझे इस बिल पर बोलने का मौका दिया है। यूपीए सरकार और डा. मनमोहन सिंह जी ने यह जो बिल रखा है, मैं उसका खैरमकदम करता हूँ। यह तारीख गवाह रहेगी कि तेलंगाना की अवाम की साठ सालाना डिमांड को मद्देनजर रखकर इस सरकार और कांग्रेस पार्टी ने यह डिसिजन लिया है। मैं उस डिसिजन का खैरमकदम करूंगा। जिन बातों के अंदेशे को अपोजिशन ने हमारी पार्टी के सामने रखा है, सरकार के सामने रखा है, मैं बहैसियत एक हिंदुस्तानी शहरी, बहैसियत एक कांग्रेस पार्टी वर्कर आंध्र और सीमांध्र के लोगों को यह तआवुन देना चाहता हूँ कि तेलंगाना में उनके जानोमाल की हिफाजत होगी, इसलिए उनको किसी चीज से घबराने की जरूरत नहीं है।

उपसभापति जी, जब एक फैसला लिया जाता है, तो उसका हर तरीके से खैरमकदम करना चाहिए, इसलिए मैं अपोजिशन का भी खैरमकदम करूंगा। उन्होंने जिन बातों की ताईद की है, हम उनकी हिफाजत का तआवुन देते हैं, हम तेलंगाना वाले उनकी मरते दम तक हिफाजत करेंगे। यहां पर वजीरे आजम हैं, मैं उनसे एक अपील करूंगा कि जिस पैकेज की बात की गई है, सीमांध्र के जिस पैकेज की बात कही गई है, हमें उस पैकेज से कोई ऐतराज नहीं है। जितना पैकेज चाहिए, उतना पैकेज सीमांध्र के लोगों को मिलना चाहिए। मैं एक बात कहना चाहता हूं कि तेलंगाना की अवाम के साथ-साथ सीमांध्र की अवाम भी उतनी ही खुश है, क्योंकि उनकी तरक्की के लिए, उनकी फलाहो बहबूद के लिए, उनके प्रदेश की रखवाली के लिए सरकार ने यह जो एक फैसला लिया है, उसको पायातकमील तक पहुंचाया जाएगा। जहां तक उनकी जमानत की, घबराने की और लॉ एंड ऑर्डर की बात है, हम उनको किसी चीज की तकलीफ नहीं होने देंगे। एक बात है और अपनी तकरीर खत्म करने से पहले मैं मेरी पार्टी की अध्यक्षा, मेरी कायद श्रीमती सोनिया गांधी जी को मुबारकबाद दूंगा कि वे इस हालत के अंदर यह बिल लाई हैं। आज हिंदुस्तान जिस हालत से गुजर रहा है, उस हालत में उन्होंने यह फैसला लेकर अपनी जुगतबंदी का सबूत दिया है। साथ ही साथ, मैं आपका ज्यादा समय न लेते हुए आपसे इजाजत चाहूंगा और इस बिल की ताईद करूंगा। मैं वजीर-ए-आजम से दरखास्त करूंगा कि जो स्पेशल पैकेज की बात है, आप उसको कीजिए। हमें इस पर किसी ऐतराज की जरूरत नहीं होगी। शुक्रिया।

†جناب محمد علی خان (آندھرا پردیش): ڈپٹی چیئرمین صاحب، تھینک یو۔ میں آپ کا بہت ممنون اور مشکور ہوں کہ آپ نے مجھے اس بل پر بولنے کا موقع دیا ہے۔ میں یو۔پی۔اے۔ سرکار اور منموہن سنگھ جی، جنہوں نے یہ بل رکھا ہے، ان کا خیرمقدم کرتا ہوں۔ یہ تاریخ گواہ رہے گی کہ تلنگانہ کی عوام کی ساٹھ سالانہ ڈیمانڈ کو مدنظر رکھ کر سرکار اور کانگریس پارٹی نے جو فیصلہ لیا ہے، میں اس کا خیر مقدم کرتا ہوں۔ جن باتوں کے اندیشے کو ایوزیشن نے ہماری پارٹی کے سامنے رکھا ہے، سرکار کے سامنے رکھا ہے، میں بہ حیثیت ایک ہندوستانی شہری، بہ حیثیت ایک کانگریس پارٹی ورکر، آندھرا اور سیماندھرا کے لوگوں کو یہ گارنٹی دینا چاہتا ہوں کہ تلنگانہ میں ان کے جان و مال کی حفاظت ہوگی، اسلئے ان کو کسی چیز سے گھبرانے کی ضرورت نہیں ہے۔

† Transliteration in Urdu Script.

اپ سبھا پتی جی، جب ایک فیصلہ لیا جاتا ہے، تو اس کا ہر طریقے سے خیر مقدم کرنا چاہئے، اس لئے میں اپوزیشن کا بھی خیر مقدم کروں گا۔ انہوں نے جن باتوں کی تائید کی ہے، ہم ان کی حفاظت کی گارنٹی دیتے ہیں اور ہم تلنگانہ والے ان کی مرتے دم تک حفاظت کریں گے۔ یہاں پر وزیر اعظم ہیں، میں ان سے اپیل کروں گا کہ جن پیکجز کی بات کی گئی ہے، سیماندرہا کے جن پیکجز کی بات کہی گئی ہے، ہمیں اس پیکج سے کوئی اعتراض نہیں ہے۔ جتنا پیکج چاہئے، اتنا پیکج سیماندرہا کے لوگوں کو ملنا چاہئے۔ میں ایک بات کہنا چاہتا ہوں کہ جس نے تلنگانہ کی عوام کے ساتھ ساتھ، سیماندرہا کی عوام بھی اتنی ہی خوش ہے، کیوں کہ ان کی ترقی کے لئے، ان کی فلاح و بہبود کے لئے، ان کے دیش کی

رکھوالی کے لئے سرکار نے ایک فیصلہ لیا ہے، اس کو پایہ تکمیل تک پہنچایا جائے گا۔ ہم ان کو ضمانت کی، گھبرانے کی، لاء اینڈ آرڈر کی، کسی چیز کی تکلیف نہیں ہونے دیں گے۔ لیکن ایک بات ہے، اپنی تقریر ختم کرنے سے پہلے، میری پارٹی کی ادھیکش، میری قائد، سونیا گاندھی جی کو مبارکباد دوں گا کہ وہ اس ہال کے اندر یہ بل لائی ہیں۔ ہندوستان آج جس حالت سے گزر رہا ہے، اس میں

یہ فیصلہ کر کے انہوں نے اپنی ہمیں اس کا ثبوت دیا ہے۔ ساتھ ہی ساتھ، میں آپ کا زیادہ سمے نہ لیتے ہوئے آپ سے اجازت چاہوں گا اور اس بل کی تائید کروں گا۔ میں وزیر اعظم سنے درخواست کروں گا کہ جو اسپیشل پیکج کی بات ہے، آپ اس کو کیجئے۔ ہمیں اس پر کسی اعتراض کی ضرورت نہیں

شکریہ۔

(ختم شد)

**7.00 P.M.**

**श्री राम कृपाल यादव** (बिहार) : उपसभापति महोदय, हम इस बिल का समर्थन करते हैं और हमारी पार्टी भी इसका समर्थन करती है। विगत 60 वर्षों से तेलंगाना का आन्दोलन चल रहा है। वहां के लोगों की भावनाओं के अनुकूल आज सरकार ने यह तय किया है कि हम तेलंगानावासियों के विकास के लिए इसको सेपरेट स्टेट देने का काम करेंगे। निश्चित तौर पर हम इस कदम की सराहना करते हैं। तेलंगाना आन्दोलन में न जाने कितनी शहादतें दी गई हैं। हाल के दिनों में जो आन्दोलन हुआ है, उसमें लगभग 1,100 से 1,200 लोगों की जानें गई हैं और उनकी शहादत, उनकी कुर्बानियों के बाद सरकार उनकी भावनाओं को देखते हुए आज यह बिल लाई है। हम समझते हैं कि छोटे राज्यों का गठन इसलिए होता है कि वहां विकास हो। वैसे पूर्व का अनुभव है कि हमारे यहां झारखंड और बिहार का बंटवारा हुआ, मगर हम समझते हैं कि उसके नतीजे कुछ अच्छे नहीं आए। मैं समझता हूं कि आज आंध्र प्रदेश, सीमांध्र और तेलंगाना, दो स्टेट्स में बंट रहा है। सीमांध्र के लोगों में बहुत सारी बातों को लेकर गुस्सा, आक्रोश और भय है। माननीय उपसभापति महोदय, वर्तमान सरकार ने उनकी भावनाओं के अनुकूल सीमांध्र प्रदेश को विशेष पैकेज देने की बात की है। मैं इस कदम की भी सराहना करता हूं। निश्चित तौर पर आज दो भाइयों का बंटवारा हो रहा है। पीड़ा होती है और मैं समझता हूं कि दोनों तरफ पीड़ा होगी। हमारे नेता डाक्टर लोहिया छोटे राज्यों की बात कहा करते थे और यह हमारी पार्टी की नीति और सिद्धांत रहा है, वे छोटे राज्यों के समर्थन में थे। बाबा भीमराव अम्बेडकर भी इसी विचारधारा के थे। मैं समझता हूं कि निश्चित तौर पर तेलंगाना का विकास हो, साथ ही साथ सीमांध्र में आज जो परेशानी है, जो सोच है, जो भय है, उसका विकास करने के लिए भी सरकार पहल करे। दोनों राज्य खुशहाल रहें, ऐसी मेरी कामना है। मैं इस बिल का समर्थन करते हुए अपनी बात समाप्त करता हूं।

**श्री रामविलास पासवान** (बिहार) : उपसभापति जी, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। यह पिछले 60 सालों की डिमांड थी। हम लोग 1962 में तेलंगाना राज्य की मांग करने के लिए संयुक्त सोशलिस्ट पार्टी की तरफ से तेलंगाना गए थे। तब डाक्टर लोहिया थे। उनके नेतृत्व में हम लोगों ने 1962 से तेलंगाना राज्य की मांग का आन्दोलन शुरू किया था। चाहे डाक्टर लोहिया हों, चाहे चौधरी चरण सिंह साहब हों, जितने बड़े नेता हुए हैं, सब लोगों ने छोटे राज्यों की मांग का समर्थन किया है। हम इस बात का भी समर्थन करते हैं, जैसा अभी मायावती जी ने कहा कि उत्तर प्रदेश को बुंदेलखंड, पश्चिमी उत्तर प्रदेश, पूर्वांचल और मध्य उत्तर प्रदेश, चार भागों में बांटना चाहिए। उसी तरीके से महाराष्ट्र है। महाराष्ट्र में विदर्भ और औरंगाबाद का एरिया है। उसको भी तीन भागों में बांटना चाहिए। मैं आपसे यह कहने के लिए आया हूं कि जहां-जहां छोटे राज्य का गठन हुआ है, उसका विकास हुआ है। एक असम था। असम में मणिपुर, मिजोरम, अरुणाचल प्रदेश, मेघालय, त्रिपुरा और

[श्री राम विलास पासवान]

नागालैंड, पहले ये एक ही राज्य में थे। पहले बिहार बंगाल के साथ था, हरियाणा पंजाब के साथ था और महाराष्ट्र के साथ गुजरात था। इन सारे राज्यों का विकास हुआ है।

छोटे राज्यों के गठन के समय में थोड़ी-बहुत कठिनाइयां आनी स्वाभाविक हैं। निश्चित रूप से सीमान्द्र के लोगों को स्पेशल पैकेज दिया जाना चाहिए और वह देने का काम आपने किया भी है। जो लोग यह तर्क देते हैं कि इसके लिए विशेष डिस्कशन होना चाहिए और राज्य पुनर्गठन आयोग का गठन होना चाहिए, उनके लिए मैं एक ही बात कहना चाहता हूं। जब मैं रेल मंत्री था, तब रेल मंत्री की हैसियत से मैं कहता था, "Where there is will, there is Railway and Where there is no will, there is Survey," जहां इच्छा है, वहां रेलवे है और जहां इच्छा नहीं है, वहां सर्वे है", इसलिए सर्वे करवाने की कोई आवश्यकता नहीं है।

सरकार ने जो तेलंगाना राज्य के गठन का निर्णय लिया है, हम उसका स्वागत करते हैं और मांग करते हैं कि इस पर कोई राजनीति नहीं होनी चाहिए।

**श्री मोहम्मद अदीब** (उत्तर प्रदेश) : शुक्रिया, जनाब। मैं सुबह से यह सुन रहा हूं कि किसको फायदा हुआ, किसको नुकसान हुआ और बिल आएगा तो किसका नुकसान होगा। एक बात मैं जरूर समझ गया हूं कि इस बिल ने इस पार्लियामेंट की अज़मत को धीरे-धीरे करके खत्म कर दिया है। जब यह अज़ीम गुम्बद, जहां कानून बनते हों, वहां कानून न बनाकर अपनी कांस्टीट्यूएन्सी का इलेक्शन लड़ने के मुद्दे शुरू हो जाएं, तो हम यहां पहुंच जाते हैं। आज यह हाउस, जहां एक बहुत अज़ीम मुद्दे पर बहस होनी चाहिए थी, वहां बहस न करके लोगों ने अपनी कांस्टीट्यूएन्सी के लिए काम शुरू कर दिया है।

आज यहां पर प्राइम मिनिस्टर साहब मौजूद हैं और बहुत लायक एलओपी भी मौजूद हैं, मैं इनसे पूछना चाहता हूं कि हम लोग जो पीछे बैठे हुए हैं, किससे जाकर यह कहें कि इस पार्लियामेंट को हमने कहां ले जाकर छोड़ दिया है? यह बहस करने की जगह थी, यहां कानून बनने थे और एक ऐसा कानून बनना था, जिसकी डिमांड 62 साल से चल रही थी, लेकिन आज उसका मज़ाक बनकर रह गया। लोग अपनी-अपनी पार्टी की नुमाइश कर रहे हैं। इलेक्शन मेनिफेस्टो यहां चल रहा है।

हम यह चाहते हैं कि पार्लियामेंट के लीडर ऑफ द हाउस और लीडर ऑफ द ओपोज़िशन, ये दोनों हम लोगों को राय दें कि आने वाली हुकूमत में क्या होगा? क्या इस तरह से हुकूमतें चलेंगी? क्या इस तरह से हम पार्लियामेंटेरियन बचेंगे? हमने अपनी हैसियत ऐसी कर दी है कि हमारा मज़ाक बनता है।

कहा जा रहा है कि टेलिविज़न बन्द कर दिया गया कि जम्हूरियत खत्म हो गई। मैं

† Transliteration in Urdu Script.



آج یہاں پر پرائم منسٹر صاحب موجود ہیں اور بہت لائق ایل۔او۔پی۔ بھی موجود ہیں، میں ان سے پوچھنا چاہتا ہوں کہ ہم لوگ جو پیچھے بیٹھے ہوئے ہیں، کس سے جاکر یہ کہیں کہ اس پارلیمنٹ کو ہم نے کہاں لے جا کر چھوڑ دیا ہے؟ یہ بحث کرنے کی جگہ تھی، یہاں قانون بننے تھے اور ایک ایسا قانون بننا تھا، جس کی ڈیمانڈ 62 سال سے چل رہی تھی، لیکن آج اس کا مذاق بن کر رہ گیا ہے۔ لوگ اپنی اپنی پارٹیوں کی نمائش کر رہے ہیں۔ الیکشن مینی-فیسٹو یہاں چل رہا ہے۔

ہم یہ چاہتے ہیں کہ پارلیمنٹ کے لیڈر آف دی ہاؤس اور لیڈر آف دی اپوزیشن، یہ دونوں ہم لوگوں کو رائے دیں کہ آنے والی حکومت میں کیا ہوگا؟ کیا اس طرح سے حکومتیں چلیں گی؟ کیا اس طرح سے ہم پارلیمنٹ پر بچیں گے؟ ہم نے اپنی حیثیت ایسی کر دی ہے کہ ہمارا مذاق بنتا ہے۔

کہا جا رہا ہے کہ ٹیلی-ویژن بند کر دیا گیا کہ جمہوریت ختم ہو گئی۔ میں آپ سے گزارش کرتا ہوں کہ یہ ٹیلی-ویژن بھی بند کرا دیجئے، کیوں کہ اس ٹیلی-ویژن کی وجہ سے رات کو 8 بجے ایک پروگرام دکھایا جاتا ہے۔ یہ ہاؤس ہے، جہاں بات ہونی چاہئے، لیکن یہاں یہ سب ہو رہا ہے۔

میں خود ایک چھوٹی اسٹیٹ کا حامی ہوں۔ میں چاہتا ہوں کہ چھوٹے اسٹیٹ بنیں، اتر پردیش بھی بنے، جیسا کہا گیا، اس کی بات بھی ہونی چاہئے۔ اس سے گورنمنٹس بہتر ہوگی۔ میری بات مانی جائے یا نہ مانی جائے، لیکن گفتگو کا، بحث کرنے کا ایک طریقہ ہوتا ہے، لیکن ایک طریقہ یہ بھی ہے جو آج یہاں دکھایا جا رہا ہے، جس میں یہ سب ہو گیا رہا ہے؟

میں آپ سے کہنا چاہتا ہوں، چونکہ آج لیڈر آف دی ہاؤس بھی موجود ہیں اور ایل۔او۔پی۔ بھی موجود ہیں، دونوں لائق لوگ ہیں، آپ لوگ ہم لوگوں کو سمجھائیں، جو پیچھے بیٹھے ہیں، کہ کس مسخرے پن میں ہم مبتلا ہو گئے ہیں، یہ کون سی جوکری شروع ہو گئی ہے؟

MR. DEPUTY CHAIRMAN : Please Conclude.

†جناب محمد ادیب : کیا یہ قانون بنانے کی جگہ ہے، جہاں اس طرح سے ڈیمانڈسٹریشن ہوتے ہیں کہ کسی کا حق چھین لیا جائے؟ --- (مداخلت) ---

شری اپ سبھا پتی: ادیب صاحب، سمپت کیجئے --- (مداخلت) --- بیٹھ جائیے --- (مداخلت) ---

جناب محمد ادیب : ہم کو یہ سمجھ نہیں آتا کہ ہم واپس جا کر اپنی عوام کو کیا بتائیں؟ شکریہ۔

(ختم شد)

MR. DEPUTY CHAIRMAN : Now, the Leader of the Opposition.  
...(Interruptions)...

SHRI ARUN JAITLEY : Mr. Deputy Chairman, Sir, before the hon. Minister responds to the discussion today ...(Interruptions)...

MR. DEPUTY CHAIRMAN : No, please... (Interruptions)... The LoP is always heard in silence. Don't break the tradition of this House. ...(Interruptions)... I am requesting the Trinamool Congress Members not to break the tradition of this House. Hon. LoP is always heard in silence. ...(Interruptions)...

SHRI ARUN JAITLEY : Sir, I am speaking on this Bill with a mixed feeling. I am happy and delighted that we are going to create the State of Telangana. My Party in Andhra Pradesh since 1980, and the Central Party since 2006, has consistently supported the demand for Telangana. And, therefore, today that we are actually participating in a process by which the State of Telangana may see the light of the day gives us an immense sense of satisfaction, and therefore, I am happy and delighted on that score. At the same time, Sir, I have two other mixed feelings. ...(Interruptions)... I am extremely concerned that till this moment that I speak we have not been able to address satisfactorily the concerns of the people of Seemandhra. ...(Interruptions)... And they are looking upon us and looking upon the Government in particular... (Interruptions)... The areas in which they are going to be left at a disadvantage should be simultaneously addressed when we are creating the State of Telangana. ...(Interruptions)... I must also, Sir, confess that I am deeply disappointed at the manner in which the UPA Government has gone through this entire exercise. ...(Interruptions)... Sir, the demand for creation of Telangana has a long-standing history. ...(Interruptions)... It has a chequered history. ...(Interruptions)... Hyderabad under Nizam areas integrated into this country after a great amount of struggle that we went through. ...(Interruptions)... My party has fully supported this demand and, therefore, I reiterate my party's full support to the demand for creation of the State of Telangana. ...(Interruptions)... Sir, this brings me to my second point, which is my second point of concern as to how the UPA Government has gone about the exercise of creating the State of Telangana. ...(Interruptions)... Sir, the NDA Government under Shri Atal Bihari Vajpayee created

[Shri Arun Jaitley]

three new States; the State of Chhattisgarh, the State of Jharkhand and the State of Uttarakhand. *...(Interruptions)...* In each of the three States, there was a unanimous resolution passed as far as three State Assemblies were concerned. *...(Interruptions)...* After unanimous resolution of the Assemblies, we built a larger national consensus and the three States were created in an element of enthusiasm and joy. *...(Interruptions)...* Not a single protest or a demonstration in any State had taken place. *...(Interruptions)...* But the manner in which the UPA Government has gone about creating the State is a matter of serious concern. *...(Interruptions)...* The Congress Party first in its manifesto of 2004 had a demand for Telangana. *...(Interruptions)...* They have waited for the penultimate day of the last Session of the House. *...(Interruptions)...* Ten years later in 2014, on the eve of election, they thought it proper to fulfil this particular demand. *...(Interruptions)...* Even while fulfilling this demand, they have not been able to integrate the people of the two regions of the State. *...(Interruptions)...* The then Home Minister on 9th of December, 2009 had made an announcement with regard to the creation of Telangana. *...(Interruptions)...* You shortly went back on that issue and constituted the Justice Srikrishna Committee. *...(Interruptions)...* Thereafter, you did not implement the Report or did not take effective steps for years altogether. *...(Interruptions)...* The result today has been that while we are creating a good cause like creation of Telangana, we have Ministers of the Government who are objecting to it. *...(Interruptions)...* We have MPs of the Ruling Party who are objecting to it. *...(Interruptions)...* The Lok Sabha had to suspend a large number of MPs and unfortunately create the State behind their back. *...(Interruptions)...* This was a matter which, in fact, has had its sourness and bitterness to the whole process of the creation of a State. *...(Interruptions)...* A good cause like the creation of the State of Telangana has got a bad name from the manner in which the UPA Government has handled the process. *...(Interruptions)...* Sir, this brings me to one of the most important aspects that I want to raise today. *...(Interruptions)...* We are in favour of creation of Telangana, but we want the process of creation of Telangana to be a lawful and legally sustainable and correct process. *...(Interruptions)...* Sir, in clause 8 of the Andhra Pradesh Reorganisation Bill, 2014 you have proposed that Hyderabad will be the common capital of the two States. *...(Interruptions)...* We have no

difficulty in having Hyderabad as the common capital for a period of ten years. ...*(Interruptions)*... We have no difficulty in having a neutral agency like Governor being in charge of law and order. My only fear is, and that is my objection to the Constitutionality of the Bill, can you vest the power of law and order in a Governor by a simple legislation or do you need a Constitutional amendment to do that? The reason for my objection is the following. Article 163 of the Constitution very clearly provides that the Council of Ministers will aid and advise the Governor, and the judgments of the Supreme Court are that the Governor will be bound by the aid and advice of the Council of Ministers. Law and order powers belong to the State. Entries 1 and 2 of List-II provide for law and order and policing powers. Governor is the representative of the Centre. Can you transfer the law and order power to the Governor without amending the Constitution? My friend, the Law Minister, Mr. Sibal, is here. In the case of Arunachal Pradesh, when a similar provision was created in Article 371H, you did it by amending the Constitution. How are you transferring the power to the Governor without amending the Constitution? Therefore, the legally correct method is to amend the Constitution. We will support the amendment to the Constitution. We are not opposed to that amendment. But, why are you creating Telangana by a legally defective process? I would like the Government to respond to this.

Sir, my final point is what my friend and my senior colleague, Shri Venkaiah Naidu, has urged today. We need to show complete and full justice to the region of Seemandhra. Seemandhra will suffer in terms of revenue because a very large part of the revenue comes from Hyderabad. Hyderabad will go to Telangana. Therefore, the revenues of Seemandhra have to be protected. The water and irrigation schemes of Seemandhra have to be protected. Since Central projects are now located in Hyderabad, new projects in Seemandhra have to be created. Since the hon. Prime Minister is here, in this regard, we would want the Prime Minister to make a categorical statement before this House and, if necessary, amend this law to include that assurance in the law itself.

Sir, with these words, while we support our demand for Telangana and this Bill to create Telangana, in the absence of any specific satisfactory answer from the Government, we would then be pressing our amendments which Shri Venkaiah Naidu and I have moved as far as this Bill is concerned. Thank you, Sir.

MR. DEPUTY CHAIRMAN : What do you want? ...*(Interruptions)*... Member from your Party has spoken. ...*(Interruptions)*... What is the point? ...*(Interruptions)*... Okay. Just take one minute.

SHRI TAPAN KUMAR SEN (West Bengal) : Sir, my leader has already explained our principled opposition to this exercise to divide a State on a linguistic basis. I rise here to, put one fact straight. One of my colleagues here referred to the great battle for Telangana in the 1950s while justifying this Bill. That is a distortion of history. It was a battle led by P. Sundarayya, Basavapunnaiiah, Rajeshwar Rao and others. That was a fight against Nizams' atrocities and Razakars' inhuman exploitation. That battle made the Telangana region fully integrated with Indian democratic system. The present exercise is an exercise for disintegration, just in the opposite side. Please don't indulge in it. Please reconsider it.

MR. DEPUTY CHAIRMAN : Okay. All right. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN : Please don't weaken the sense of Indianness which our hon. Prime Minister referred to in this House only a day before yesterday in the farewell.

MR. DEPUTY CHAIRMAN : Okay. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN : Please don't cut the roots. Please reconsider this Bill. Please don't put fire to different pockets.

MR. DEPUTY CHAIRMAN : Okay. ...*(Interruptions)*... Now you take your seat. ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN : Don't provoke that. ...*(Interruptions)*... This is my humble appeal to this entire House. ...*(Interruptions)*... Thereafter, whatever the House decides, it has to be abided by all. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Okay. ...*(Interruptions)*... Now, the hon. Law Minister.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY AND THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL) : Mr. Deputy Chairman, I have listened very carefully to the points made by my

distinguished colleague and the Leader of the Opposition, Shri Arun Jaitleyji. I will only respond to the point number three that he has raised in respect of the constitutionality of the powers of the law and order being given to the Governor. *...(Interruptions)...* All I wish to say is that when a State is being reorganised there are several issues that arise in the course of that reorganisation which need to be addressed that deal with the population of that State and matters that concern the population. *...(Interruptions)...* Therefore, in the course of the reorganisation of the State, when the boundaries are being reorganised other issues have to be addressed. Therefore, articles 3 and 4 are complete on this issue, namely, under article 3 the Constitution authorises Parliament to include supplemental, incidental and consequential provisions to deal with the problems that will arise in the course of the reorganisation. *...(Interruptions)...* Now, all the powers that have been vested in the Governor are in the context of supplemental, incidental and consequential provisions. *...(Interruptions)...* Not only that, Sir, under article 4 and sub-article (2) of the Constitution it is specifically stated that nothing in the law shall be deemed to be an amendment to the Constitution, under article 3 (a), that is a clear statement of the law. Therefore, any provisions made which are incidental, consequential and supplemental to the law will not be deemed to be amendments to the Constitution. Therefore, we can't consider the special responsibility which is being given to the Governor *...(Interruptions)...* as to infringe the federal structure because that special responsibility can be given to the Governor under article 3, read with article 4 which shall not be deemed to be an amendment of the Constitution.

My good friend has also made a reference to article 371H in the context of Andhra Pradesh. He is absolutely right. But in the context of Arunachal Pradesh *...(Interruptions)...* the State was created first, and the special responsibility has not been given to the Governor. Since Arunachal Pradesh had already been created, therefore, to give that special responsibility we needed a Constitutional amendment. Had that power been given when the State of Arunachal Pradesh was created, then, you need not have asked for Constitutional amendment. *...(Interruptions)...* However, I might request the learned Leader of the Opposition that this is an issue that certainly, if there is an ambiguity, can be resolved when there will be a new Government after General Elections, 2014. If distinguished Members of Lok Sabha, as well as, Rajya Sabha feel that this is an issue that should be addressed, they can

[Shri Kapil Sibbal]

address it. Ultimately when the matter goes to court, which I am sure it will, and if some observation is made by court that Parliament needs to address this issue, I am sure that the collective will of the Parliament, at that time, will prevail, and if there is any amendment that is required, that amendment shall be put to the House, and shall be voted.

The only last point that I wish to make is the following: It is very difficult in a situation like this to satisfy the emotions that naturally arise in the course of the creation of a new State, and I think, we all must respect those emotions whether they are of Seemandhra people, or, Telangana people. But ultimately Governments and Parliament have to make laws. The Parliament has to make a law; and the Government has to take decisions. Those decisions have to be made; otherwise we will be misjudged in history. The time to create Telangana has come. The time to make that historic decision has come. I am thankful to the Leader of the Opposition to have supported that demand. With these words, Sir, I thank you for having given me this opportunity to intervene.

SHRI ARUN JAITLEY : Sir, I have just one response to what the hon. Law Minister has said. We have a system of governance in India where law and order is a State subject. Policing is a State subject. I have no difficulty in a transition where Hyderabad will be the common capital. The law and order of Hyderabad can't be under the Government of Seemandhra, or, the Government of Telangana. It has to be under a neutral agency and the Governor ...(Interruptions)... I have no difficulty with that proposition. I have no difficulty with that. The only question is when you vest that power in a Governor, what you are effectively doing is, under the law as phrased, the Governor will have two Advisors appointed by the Central Government, and the Governor himself is a nominee of the Government. Effectively, the law and order of Hyderabad will be with the Centre through the Governor. Now this is contrary to the federal scheme. Shri Sibal says that this is supplemental, incidental or consequential. Now this is not such a marginal issue that it can be supplemental or incidental. My fear is, it is a substantive change in the model of governance, and, therefore, a constitutional amendment may be necessary at some stage. I have said we offer to support a constitutional amendment even here and now so that

Telangana is created the legal way. But let us be prepared. If I understand him, the clear understanding is this. Tomorrow what happens if this is held to be unconstitutional? At that stage, this House will have to step in and again amend the Constitution and bring this as a part of the Constitution itself as a transitional provision.

SHRI KAPIL SIBAL : Sir, the distinguished Leader of the Opposition just a few minutes ago said that the Governor, he believes, is a neutral person. This is what he said just a few minutes ago. Now the distinguished Leader of the Opposition says that the Governor is an agent of the Central Government. I do not think that you can attribute the concept of agency to a Governor which will protect the interests of Seemandhra and Telengana. It is for this reason that that special responsibility has been given to the Governor. We must respect the constitutional position of the Governor and we must ensure and we must believe that he would act in accordance with the provisions of the Constitution, he would act on the aid and advice of the Council of Ministers of Telangana. But the ultimate decision will be that of the Governor. That is precisely what is provided under article 371H of the Constitution of India.

THE PRIME MINISTER (DR. MANMOHAN SINGH) : Mr. Chairman, Sir, I have listened very carefully to the views expressed by the Leader of the Opposition and all the other Members who have spoken, especially those from Andhra Pradesh. The Home Minister has already mentioned the specific steps our Government will take to address the concerns of all regions of the State, particularly of Seemandhra.

I would like to make a few further announcements in this regard.

First, for purposes of Central assistance, Special Category Status will be extended to the successor State of Andhra Pradesh comprising 13 districts, including the four districts of Rayalaseema and the three districts of north coastal Andhra for a period of five years. This will put the State's finances on a firmer footing.

Second, the Bill already stipulates that the Central Government shall take appropriate fiscal measures, including offer of tax incentives to the successor States in order to promote industrialization and economic growth in both the States. These incentives will be along the lines extended to some other States.



[Dr. Manmohan Singh]

Third, the Bill already provides for a special development package for the backward regions of the successor State of Andhra Pradesh, in particular for the districts of Rayalaseema and north coastal Andhra Pradesh. This development package will be on the lines of the K-B-K (Koraput-Bolangir-Kalahandi) Special Plan in Odisha and the Bundelkhand special package in Madhya Pradesh and Uttar Pradesh.

Fourth, I would like to reassure hon. Members that if any further amendments are needed to facilitate smooth and full Rehabilitation and Resettlement(R&R) for the Polavaram project, they will be given effect to at the earliest. Our Government will execute the Polavaram project; let there be no doubt about it.

Fifth, the appointed day for the formation of the new State will be so fixed in relation to the notified date so as to enable preparatory work relating to personnel, finance and distribution of assets and liabilities to be completed satisfactorily.

Sixth, the resource gap that may arise in the successor State of Andhra Pradesh in the very first year, especially during the period between the appointed day and the acceptance of the Fourteenth Finance Commission recommendations by the Government of India, will be compensated in the Regular Union Budget for 2014-15.

Sir, I hope these additional announcements will demonstrate our steadfast commitment to not just the creation of Telangana but also to the continued prosperity and welfare of Seemandhra. Thank you.

MR. DEPUTY CHAIRMAN : Now, the question is *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : Sir, please allow me to raise two things.  
*...(Interruptions)...*

श्री अली अनवर अंसारी (बिहार) : उपसभापति जी, रघुराम राजन कमेटी के बारे में *...(व्यवधान)...* बिहार के बारे में इनके जवाब में कोई उल्लेख नहीं है *...(व्यवधान)...*

श्री शिवानन्द तिवारी (बिहार) : उपसभापति जी, हम लोग वाक आउट करते हैं। बिहार और दूसरे पिछड़े क्षेत्रों को *...(व्यवधान)...* स्पेशल कैटेगरी का दर्जा देने के बारे में प्रधान मंत्री ने कोई ऐलान नहीं किया है। *...(व्यवधान)...* हम वाक आउट करते हैं।

(इस समय कुछ माननीय सदस्य सदन से बाहर चले गए)

MR. DEPUTY CHAIRMAN : Mr. Naidu, what do you want?

SHRI M. VENKAIAH NAIDU : The Special Category Status, we wanted for ten years. The Prime Minister is saying 'five years'. Five-year period will not be sufficient at all. They have to set up industries and then start manufacturing. *...(Interruptions)...* So, you have to make it ten years. Secondly, Sir, what about the assistance for the Capital city? No mention has been made about that. The Prime Minister has not said anything about that. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Mr. Minister, the hon. Member wants to know whether it is five years or ten years for Hyderabad.

SHRI SUSHILKUMAR SHINDE : For Hyderabad, it is ten years.

MR. DEPUTY CHAIRMAN : Venkaiahji, the Home Minister is saying that it is ten years for Hyderabad.

SHRI M. VENKAIAH NAIDU : What about the Special Category status?

SHRI SUSHILKUMAR SHINDE : The Special Category status for Seemandhra is five years, as the Prime Minister has announced.

SHRI M. VENKAIAH NAIDU : That should be ten years. That is the demand of the people. In five years, industries cannot be developed. *...(Interruptions)...* Let him understand that.

MR. DEPUTY CHAIRMAN : Now you take your seat. *...(Interruptions)...* You cannot speak now.

SHRI M. VENKAIAH NAIDU : Please bear with us. It is our future.

MR. DEPUTY CHAIRMAN : Please co-operate with me. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : Sir, you operate with our co-operation. Otherwise, there will be separation. Please try to understand. My request is this. The first demand is that the Special Category Status should be ten years for the Seemandhra Region because this time is not sufficient to set up industries. Secondly, about the new Capital, nothing has been mentioned. That has to be made

[Shri M. Venkaiah Naidu]

clear. For Polavaram, when it is stated 'special legislation', does it mean that it is going to be an Ordinance or is it by legislation? I would request the hon. Minister, Shri Jairam Ramesh and also the Home Minister to understand the seriousness of the situation. ...(*Interruptions*)... Otherwise, we may have to press for a division.

SHRI SUSHILKUMAR SHINDE : The matter was discussed. It was said, 'five years'. ...(*Interruptions*)... When it was discussed in the morning, it was said, "Five years for Seemandhra and ten years for Hyderabad." ... (*Interruptions*)...

MR. DEPUTY CHAIRMAN : Now, the discussion is over. ...(*Interruptions*)... The question is :

That the Andhra Pradesh Reorganisation Bill, 2014, as passed by the Lok Sabha be taken into consideration.

*The question was put and the motion was adopted.*

MR. DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

*Clause 2 was added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now take up Clause 3. There is an amendment (No. 15) by Shri M. Venkaiah Naidu. Are you moving?

### **Clause 3: Formation of Telangana State**

SHRI M. VENKAIAH NAIDU : Sir, I move:

(15) That at page 2, *for* lines 28 to 32, the following be *substituted*, namely,—

"Adilabad, Karimnagar, Medak, Nizamabad, Warangal, Rangareddi, Nalgonda, Mahbubnagar, Khammam (but excluding the Mandals of Kukunoor, Velairpadu and Burgampadu under the Palvanha Revenue Division and the Mandals of Chintoor, Kunavaram, Vararamachandrapuram and Bhadrachalam except the revenue village of Bhadrachalam under Bhadrachalam Revenue Division) and Hyderabad Districts."

*The question was put and the motion was negatived.*

SHRI M. VENKAIAH NAIDU : Sir, we want division.

MR. DEPUTY CHAIRMAN : How can I take division? It is not possible. ...*(Interruptions)*.... If you go to your seat, I can allow division. ...*(Interruptions)*.... I have to take up division but go to your seat. ...*(Interruptions)*... Then I cannot have division. ...*(Interruptions)*... If you go to your seat I will allow division. ...*(Interruptions)*... The amendment is already negatived.

*Clause 3, was added to the Bill.*

*Clause 4 was added to the Bill.*

*...(Interruptions)....*

MR. DEPUTY CHAIRMAN : You all go to your places. Then only allow you. You are standing here. What can I do?

We shall, now, take up Clause 5. There are three Amendments (Nos. 5 to 7) by Shri Derek O'Brien. Are you moving the Amendments, Shri Derek O'Brien?

SHRI DEREK O'BRIEN : No.

MR. DEPUTY CHAIRMAN : He is not moving the amendments.

*Clause 5 was added to the Bill.*

*Clause 6 was added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now, take up Clause 7. There is one amendment (No. 8) by Shri Derek O'Brien. Are you moving?

SHRI DEREK O'BRIEN : No.

MR. DEPUTY CHAIRMAN : He is not moving the amendment.

*Clause 7 was added to the Bill.*

**Clause 8 : Responsibility of Governor to protect residents of common capital of Hyderabad**

MR. DEPUTY CHAIRMAN : We shall, now, take up Clause 8. There are three amendments. Amendment (No.1) by Shri Devender Goud T., amendment (No. 9) by Shri Derek O'Brien and amendment (No. 16) by Shri M. Venkaiah Naidu. Shri Devender Goud T., are you moving the amendment?

SHRI DEVENDER GOUD T. : No.

MR. DEPUTY CHAIRMAN : He is not moving the amendment. Are you moving Amendment (No. 9), Shri Derek O'Brien?

SHRI DEREK O'BRIEN : No.

MR. DEPUTY CHAIRMAN : He is not moving. Are you moving Amendment (No. 16), Shri M. Venkaiah Naidu?

SHRI M. VENKAIAH NAIDU : Yes, Sir. Sir, I move :

(16) That at page 3, line 10, *after* the words "such area" the following be *inserted*, namely,-

"and such other functions as may be transferred by the President from time to time, as specified in Article 371 K of the Constitution of India."

*The question was proposed.*

SHRI M. VENKAIAH NAIDU : Sir, I have a clarification. I would like the Government to clarify on Amendment (No. 16). It can either be clarified by Shri Jairam Ramesh or by the Home Minister. *...(Interruptions)....* We are supporting it. *...(Interruptions)....* Please try to understand. Let us get the Bill passed in a proper manner. *...(Interruptions)....* We are cooperating and still you don't have patience. You are creating problems. The entire State is watching us. Let us do something in a peaceful manner. I am there to cooperate with you. Sir, I am moving Amendment (No. 16). I want the Government to clarify.

MR. DEPUTY CHAIRMAN : Amendment (No. 16) has been moved. What is the stand of the Government? Do you accept it or not?

SHRI SUSHILKUMAR SHINDE : It is explained in the speech. So, there is no need to accept it.

MR. DEPUTY CHAIRMAN : So you are not accepting it?

SHRI SUSHILKUMAR SHINDE : Yes.

MR. DEPUTY CHAIRMAN : Mr. Venkaiah Naidu, Government is not accepting it.

SHRI M. VENKAIAH NAIDU : Sir, nobody is able to understand what clause or what amendment, including myself, because of this din.

MR. DEPUTY CHAIRMAN : You did not explain.

SHRI M. VENKAIAH NAIDU : Sir, he is not reading or saying ....(*Interruptions*)...

MR. DEPUTY CHAIRMAN : I shall now put the Amendment moved by Shri M. Venkaiah Naidu to vote. The question is :

(16) That at page 3, line 10, *after* the words "such area" the following be *inserted*, namely,-

"and such other functions as may be transferred by the President from time to time, as specified in Article 371 K of the Constitution of India."

*The motion was negatived.*

*Clause 8 was added to the Bill.*

*Clause 9 was added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now, take up clause 10. There is one Amendment (No. 11) by Shri Sukhendu Sekhar Roy. ....(*Interruptions*)...It is your amendment...(*Interruptions*)...Are you moving the amendment?...(*Interruptions*)...No. He is not moving the amendment.

*Clause 10 was added to the Bill.*

*Clauses 11 to 29 were added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now, take up clause 30. There is one Amendment (No. 32) by Shri Rama Jois. Are you moving the amendment?

**Clause 30—High Court of Judicature at Hyderabad to be common High Court till establishment of High Court of Andhra Pradesh**

SHRI M. RAMA JOIS (Karnataka) : Sir, before moving the amendment, kindly permit me to speak...(*Interruptions*)...I was told that I would be given an opportunity to speak at the time of moving the amendment ...(*Interruptions*)... Sir, I am moving a

[Shri M. Rama Jois]

very important amendment ...(Interruptions)... Sir, whether the State of Andhra Pradesh is saved or not, there should be a High Court. ...(Interruptions)... Under article 231 of the Constitution, there can be one High Court for both the States ...(Interruptions)... I was Chief Justice of Punjab and Haryana High Court *i.e.*, for two States. ...(Interruptions)... Similarly,... (Interruptions)... Please hear me. Without hearing me, how can I make my point?

MR. DEPUTY CHAIRMAN : I am hearing...(Interruptions)...The Chair is hearing. Please continue...(Interruptions)...

SHRI M. RAMA JOIS : What I have said in my amendment is, 'till a separate High Court for the State of Andhra Pradesh is constituted under article 214 of the Constitution read with section 31 of this Act' should be deleted, so that the High Court at Hyderabad will continue as a common High Court. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Do you want to say anything on this, Mr. Home Minister? ...(Interruptions)...

THE MINISTER OF HOME AFFAIRS (SHRI SUSHILKUMAR SHINDE) : Sir, we are bound by the Constitutional provisions and the Supreme Court has to take a decision on this...(Interruptions)...That is why this provision has been included in the Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Are you still moving your amendment, Mr. Rama Jois? ...(Interruptions)...

SHRI M. RAMA JOIS : Yes, Sir. I move:

32. That at page 8, lines 23 to 25, the words "till a separate High Court for the State of Andhra Pradesh is constituted under article 214 of the Constitution read with section 31 of this Act" be *deleted*.

The question was put and the motion was negatived.

*Clause 30 was added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now, take up clause 31. There is one Amendment (No. 33) again by Shri Rama Jois. ...(Interruptions)... Are you moving or not? ...(Interruptions)...

**Clause 31—High Court of Andhra Pradesh**

SHRI M. RAMA JOIS : Sir, it is a very important issue. ...(Interruptions)...Under article 231, there should be only one High Court at Hyderabad for both the States...(Interruptions)...

MR. DEPUTY CHAIRMAN : Are you moving or is it only a suggestion? ...(Interruptions)...

SHRI M. RAMA JOIS : Yes, Sir. I move:

33. That at page 8, lines 32 to 41 be *deleted*.

The question was put and the motion was negatived.

*Clause 31 was added to the Bill.*

MR. DEPUTY CHAIRMAN : We shall, now, take up clause 32 of the Bill. There is one Amendment (No. 32) again by Shri Rama Jois. ...(Interruptions)...Are you moving the amendment? ...(Interruptions)...

**Clause 32—Judges of Andhra Pradesh High Court**

SHRI M. RAMA JOIS : These amendments are interconnected ... (Interruptions)... I move:

34. That at page 9, lines 1 to 8 be *deleted*.

*The question was put and the motion was negatived.*

*Clause 32 was added to the Bill.*

MR. DEPUTY CHAIRMAN : In Clause 33, there is one Amendment (No.35) by Shri M. Rama Jois. Mr. Jois, are you moving your amendment? ...(Interruptions)...

SHRI M. RAMA JOIS: No, Sir.

*Clause 33 was added to the Bill.*

MR. DEPUTY CHAIRMAN : In Clause 34, there is one Amendment (No.36) by Shri M. Rama Jois. Mr. Jois, are you moving your amendment?

SHRI M. RAMA JOIS : Sir, I have moved all these amendments... ...(Interruptions)...



MR. DEPUTY CHAIRMAN : You are not moving now. ...*(Interruptions)*... Okay; he has not moved the amendment.

*Clause 34 was added to the Bill.*

*Clauses 35 to 45 were added to the Bill.*

MR. DEPUTY CHAIRMAN : In Clause 46, there are three amendments. Shri Derek O'Brien (Amendment No. 10); not moving the amendment. Shri Arun Jaitley, (Amendment No. 12); not moving. Shri Naresh Gujral, are you moving your amendment?

**Clause 46—Distribution of Revenue**

SHRI NARESH GUJRAL : Sir, I move:

12. That at page 11, *after* line 51, the following proviso be *inserted*, namely:-

"Provided, however, that while fixing the package referred to in sub-clause (3) above, regard shall be given to the loss of revenue, if any, incurred by the successor State of Andhra Pradesh".

SHRI M. VENKAIAH NAIDU : Sir, I move:

17. That at page 11, line 45, *for* the word "may", the word "shall" be *substituted*.

*The questions were proposed.*

SHRI M. VENKAIAH NAIDU : Sir, the issue is till the Union Budget is presented, there will be a revenue gap for the State of Seemandhra. The Government told us that they will take care of that revenue gap. ...*(Interruptions)*... It is said that it will be taken care in the next Budget. In between, what will happen to the State? What about money for salaries, about pensions and also interest payments? That is a very important issue, Sir. That is why I am insisting on this. Sir, in Clause 46, page 11, line 48, see the words 'areas of the State'. It shall be the responsibility of the Central Government to form an independent expert committee to assess the revenue deficit of the successor State of Andhra Pradesh and recommend non-Plan revenue grants, including but not limited to the revenue deficit grant, which shall be charged from the Consolidated Fund of India as provided in Section 67 (A) of this Act for a

period of at least ten years. Till such time, in the first year, the Consolidated Fund should give an amount of Rs.10,000 crores. For that, I would like to hear the response of the Government. If they are giving a positive response, then, ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Mr. Home Minister, would you accept it?

SHRI M. VENKAIAH NAIDU : Till the Budget is presented.

SHRI SUSHILKUMAR SHINDE : Sir, this issue had come and knowing the difficulty, the Prime Minister himself has made a statement on this. From the appointed day, it will have to be accounted, and till such time there is no need. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Okay; let me put the amendment moved by Shri Naresh Gujral to vote. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : Sir, we will go to the extent of even asking for a division also. The reason is, ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Let me dispose of Shri Naresh Gujral's amendment. ...(Interruptions)... I shall now put Shri Naresh Gujral's amendment to vote. The question is:

12. That at page 11, after *line* 51, the following proviso be *inserted*, namely:-

"Provided, however, that while fixing the package referred to in sub-clause (3) above, regard shall be given to the loss of revenue, if any, incurred by the successor State of Andhra Pradesh".

*The motion was negatived.*

SHRI M. VENKAIAH NAIDU : Sir,... ...(Interruptions)...

MR. DEPUTY CHAIRMAN : You explained it. The Government has made the point clear.

SHRI M. VENKAIAH NAIDU : The Government has not explained it. They have not understood.

MR. DEPUTY CHAIRMAN : That is up to them. I will put it to vote.

SHRI M. VENKAIAH NAIDU : Sir, you can do it. It is not like...  
...(Interruptions)...

MR. DEPUTY CHAIRMAN: No, I am not going to do that. I am not doing that. Don't make wild allegation.

SHRI M. VENKAIAH NAIDU : Okay; no allegation, Sir.

MR. DEPUTY CHAIRMAN : I am not doing that.

SHRI M. VENKAIAH NAIDU : I want a solution. I don't want an allegation. Sir, my point is, I am requesting the Home Minister and the Prime Minister to clarify what will happen to the gap between the appointed date and the presentation of the next Budget. That is the issue. The Minister should understand it. ...(Interruptions)...

SHRI RAVI SHANKAR PRASAD (Bihar) : Mr. Jairam Ramesh, why don't you explain it?

SHRI M. VENKAIAH NAIDU : Sir, Shri Jairam Ramesh can also explain it.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN : Okay, listen to the hon. Minister.

SHRI SUSHILKUMAR SHINDE : Sir, the Prime Minister, in his Statement, has said that the appointed day will be so fixed in relation to the notified date so as to enable the preparatory work relating to the personnel, finance, distribution of assets and liabilities to be completed satisfactorily. The issues that may arise in the successive State of Andhra Pradesh in the very first year, especially during the period between the 'Appointed Day' and the acceptance of the Fourteenth Finance Commission recommendations by the Government of India will be compensated in the regular Union Budget of 2014-15.

MR. DEPUTY CHAIRMAN : Okay. I shall now put...(Interruptions)... Are you still pressing, Mr. Venkaiah Naidu?

SHRI M. VENKAIAH NAIDU : I am pressing. This is exactly the point that I am making. ...(Interruptions)... The point is there is a gap between the 'Appointed Day' and the Budget. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Venkaiahji, he has explained his position.  
...(Interruptions)...

SHRI M. VENKAIAH NAIDU : Please allow me, Sir. *...(Interruptions)...* Mr. Jairam Ramesh wants to explain. Let him explain. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Okay; okay. Mr. Jairam Ramesh, *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : Why are you in a hurry, Sir?

MR. DEPUTY CHAIRMAN : I am not in a hurry. *...(Interruptions)...*

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH) : Sir, the concern expressed by the hon. Member is...*...(Interruptions)...* There is a notice of date and there is an 'Appointed Day'. *...(Interruptions)...* We have not fixed what the 'Appointed Day' is. *...(Interruptions)...* All we have said is whatever the 'Appointed Day' is, if there is a gap in the first year of the successive State, it will be compensated. *...(Interruptions)...* We have said, "it will be compensated". *...(Interruptions)...* What 'compensation' means is that if there is a gap, it will be filled when the regular Budget is presented. That is what the 'compensation' means. The hon. Member knows that the Finance Bill has been passed. The process of the 'Interim Budget' is over. In the Interim Budget, we cannot have provisions. That is why, we have made a provision for a gap between the notified date and the 'Appointed Day'. In the case of Chhattisgarh, in the case of Jharkhand and in the case of Uttarakhand, the gap between the notified date and the 'Appointed Day' was three months. It was three months. *...(Interruptions)...* Now, I am not saying whether it will be two months or three months or four months. *...(Interruptions)...* But what the hon. Prime Minister has said is that the 'Appointed Day' will be fixed in such a manner that this gap will not exist for the successive State of Andhra Pradesh. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Are you still pressing? *...(Interruptions)...* Are you still pressing? *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : Sir, I am giving a solution. *...(Interruptions)...* That means, till such time the money can be made available from the combined State account. *...(Interruptions)...* Is it so, Mr. Jairam Ramesh? *...(Interruptions)...*

SHRI JAIRAM RAMESH : Till the 'Appointed Day', the State of Andhra Pradesh continues. The 'Appointed Day' means, there is a State of Telangana and there is a State of Andhra Pradesh. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Are you still pressing? *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : It's okay now. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : You are not pressing. *...(Interruptions)...* Okay, Shri Venkaiah Naidu is not pressing, in the light of explanation given by the Government.

*The Amendment (No. 17) was, by leave, withdrawn.*

*Clause 46 was added to the Bill.*

*Clauses 47 to 89 were added to the Bill.*

**Clause 90—Polavaram Irrigation Project to be a national project.**

MR. DEPUTY CHAIRMAN : In Clause 90, there are six amendments. Shri T. Devender Goud (Amendments No. 2 and 3), not moving the amendments; Shri Rabinarayan Mohapatra and Shri Baishnab Parida (Amendments No. 13 and 14); and Shri M. Venkaiah Naidu (Amendments No. 18 and 19).

*...(Interruptions)...*

SHRI RABINARAYAN MOHAPATRA (Odisha) : Sir, I beg to move:

1. That at page 24, lines 28 to 31 be *deleted*.
2. That at page 24, lines 34 and 35 be *deleted*.

*The questions were proposed.*

MR. DEPUTY CHAIRMAN : I shall now put the amendments moved by Shri Rabinarayan Mohapatra and Shri Baishnab Parida to vote.

*...(Interruptions)...*

SHRI P. RAJEEVE (Kerala) : Sir, he is asking for division. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : I cannot allow division when there is no order in the House. When there is such a disorder, how I can have a division. *...(Interruptions)...* It is not possible. *...(Interruptions)...*

प्रो. राम गोपाल यादव : सर, जब division possible नहीं है, तो बिल क्यों पास हो रहा है। ...(व्यवधान)...

MR. DEPUTY CHAIRMAN : It is not possible. ...(Interruptions)... It is not possible. ...(Interruptions)... How can I do division? ...(Interruptions)... Okay, you take these Members to their seats. ...(Interruptions)... If you can ensure that all the Members are back to their seats, I can do that. The rule does not permit to take a division.

SHRI P. RAJEEVE : Why are you giving three chances to one Member and why are you denying it to the other Member?

MR. DEPUTY CHAIRMAN : No, no, I am not denying. ...(Interruptions)..

SHRI P. RAJEEVE : He is demanding to present his amendments. ..(Interruptions)..

MR. DEPUTY CHAIRMAN : What is he demanding? ..(Interruptions)..

SHRI P. RAJEEVE : You are giving three chances to one Member. ..(Interruptions)..

MR. DEPUTY CHAIRMAN : What is your complaint, Mr. Rajeeve?

SHRI P. RAJEEVE : He wants to present his amendments.

MR. DEPUTY CHAIRMAN : Do they want to say something?

SHRI P. RAJEEVE : Yes.

MR. DEPUTY CHAIRMAN : Let them say. ..(Interruptions).. I had called them; they could have said. ...(Interruptions).. Okay, I have no problem. I will allow them. I had called them. They did not say anything. That is the point.

SHRI BAISHNAB PARIDA (Odisha) : No, no, we are demanding something.

MR. DEPUTY CHAIRMAN : Okay. Mr. Rabinarayan Mohapatra, what do you want to say?

SHRI SITARAM YECHURY : Sir, there is a match fixing between the ruling party and the principal Opposition.

MR. DEPUTY CHAIRMAN : No, no.

SHRI SITARAM YECHURY : No, no, you don't get into.

MR. DEPUTY CHAIRMAN : Not at all. I don't know any such match fixing. I have no idea of any such match fixing. I don't know any such thing. I am going by the rules. *...(Interruptions)..* I go strictly by the rules. *...(Interruptions)..* I go strictly by the rules. Now you explain, Mr. Rabinarayan Mohapatra.

SHRI RABINARAYAN MOHAPATRA : Mr. Deputy Chairman, Sir, in clause 90(1), it is mentioned "The Polavaram Irrigation Project is hereby declared to be a national project." Sir, Godavari river is a riparian river and Chhattisgarh, Maharashtra and Odisha in this connection... *...(Interruptions)..*

MR. DEPUTY CHAIRMAN : Are you talking about your amendments?

SHRI RABINARAYAN MOHAPATRA : Yes, Sir, I am talking about my amendments. *... (Interruptions)...*

MR. DEPUTY CHAIRMAN : Okay. What do you want the Government to do? Say that? *...(Interruptions)..* You tell the Government what you want it to do. *...(Interruptions)..*

SHRI RABINARAYAN MOHAPATRA : I urge upon the Government that when several cases are pending and the matter is *sub judice* in the court, why the Government is pressing for that. The villagers of Odisha will suffer. What is the problem with the Government?

MR. DEPUTY CHAIRMAN : Okay.

SHRI RABINARAYAN MOHAPATRA : I want a specific answer.

MR. DEPUTY CHAIRMAN : Okay. Now, Mr. Jairam Ramesh will reply. *...(Interruptions)...*

SHRI JAIRAM RAMESH : Let me explain the situation in relation to the amendments moved, both by Mr. Venkaiah Naidu and his amendments. *...(Interruptions)..* The Polavaram project is a multipurpose project. *...(Interruptions)..* I want to assure Mr. Venkaiah Naidu that although the Bill says 'Polavaram Irrigation Project' it is a multi-purpose project providing drinking water to Vishakapatnam, irrigation water in the Godavari basin and transfer of water from Godavari basin to

Krishna basin. ...(Interruptions).. So, I want to reassure him that it is a multi-purpose project and national project is declared for the Polavaram Multipurpose Project, which also includes power generation. ... (Interruptions).. Sir, the Polavaram Project was originated 30 years ago. ...(Interruptions).. The Government of ...(Interruptions).. Odisha and the then Government of Madhya Pradesh had given their approval to the Polavaram project. ...(Interruptions).. Subsequently, because of the submergence of villages in Dantewada district of Chhattisgarh ...(Interruptions).. and Ratnagiri district of Odisha. ...(Interruptions)..

MR. DEPUTY CHAIRMAN : Mr. Balagopal. ..(Interruptions)..

SHRI JAIRAM RAMESH : Odisha and Chattisgarh have gone to the Supreme Court on the Polavaram Project. ...(Interruptions).. There is no question about it. But the Government of India will take a stand and the Government of India is committed to implement it in the Poiavaram... (Interruptions)..

MR. DEPUTY CHAIRMAN : Okay.

SHRI JAIRAM RAMESH : ...with full R and R for all the submerged villages and in ensuring that all environmental laws and all forest laws are fully protected. ...(Interruptions)..

MR. DEPUTY CHAIRMAN : I shall now put the amendments moved by Shri Rabinarayan Mohapatra and Shri Baishnab Parida to vote. The question is:

3. That at page 24, lines 28 to 31 be *deleted*.
4. That at page 24, lines 34 and 35 be *deleted*.

*The motions were negatived.*

...(Interruptions)..

SHRI RABINARAYAN MOHAPATRA : Sir, we are staging a walk-out.

*(At this stage, some hon. Members left the Chamber.)*

MR. DEPUTY CHAIRMAN : Now, Shri Venkaiah Naidu.

SHRI M. VENKAIAH NAIDU : Sir, I am not pressing. I am satisfied with the answer given by the hon. Minister. ..(Interruptions)..



MR. DEPUTY CHAIRMAN : Since Shri Venkaiah Naidu is satisfied with the reply of the Minister, he is not pressing. Therefore, I am putting clause 90 to vote.

*Clause 90 was added to the Bill.*

MR. DEPUTY CHAIRMAN : Now, I shall take up clause 93. There is one amendment (No. 20) by Shri Venkaiah Naidu. Shri Venkaiah Naidu, are you moving your amendment? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : No, Sir, I am not moving. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Shri Venkaiah Naidu is not moving his amendment. Therefore, I am putting clause 93 to vote.

*Clause 93 was added to the Bill.*

*Clauses 94 to 108, the First Schedule to Tenth Schedule were added to the Bill.*

MR. DEPUTY CHAIRMAN : Now, I shall take up the Eleventh Schedule. There is one amendment (No. 21) by Shri Venkaiah Naidu. Mr. Venkaiah Naidu, are you moving your amendment? ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Sir, I want to say something on this amendment because the issue of Dummugudem Nagarjuna Sagar Tail Pond Project is a project for both Telangana as well as Rayalaseema. ...*(Interruptions)*... So, that being the case, I want the Government to give an assurance to the House that this project, which is already commenced, where Rs.695 crores have been spent and which is a project which was sanctioned in 2009, would be taken care of by it; but unfortunately it is missing here. ...*(Interruptions)*... That is why I want the Government to take care of this project, and I want an assurance from the Government to this effect. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN : Mr. Jairam Ramesh. You have already spent money on that. ...*(Interruptions)*...

SHRI JAIRAM RAMESH : Sir, the Polavarum Project has been declared as a national project. The Dummugudem Lift Irrigation Project was considered. ...*(Interruptions)*... There are some further technical details that are required. Give the Government a little time to get all the technical information, after which a final view will be taken. ...*(Interruptions)*...

SHRI M. VENKAIAH NAIDU : Tenders have been called. Work is going on.

...(Interruptions)... Work is going on. Tenders have been called by your own Government. ...(Interruptions)...

SHRI JAIRAM RAMESH : Sir, the work is going on. The demand is for declaring it as a national project. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : No, no. ...(Interruptions)... Dummugudem-Nagarjuna Sagar Tail Pond Project should be completed as per the schedule so that Rayalaseema can be helped. ... (Interruptions)...

MR. DEPUTY CHAIRMAN : Mr. Jairam Ramesh, you have already spent money. Why don't you say that? ...(Interruptions)...

SHRI JAIRAM RAMESH : Sir, the Bill provides it categorically. I want to assure the hon. Member that the Bill categorically states that all existing projects shall be continued, and the project schedule shall be completed. There is no doubt on all on-going projects. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Okay. That is clear. So, Mr. Venkaiah Naidu, are you pressing your amendment? ...(Interruptions)...

SHRI M. VENKAIAH NAIDU : No, Sir. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: So, the amendment is not pressed. Therefore, I am putting the Eleventh Schedule to vote. ...(Interruptions)...

*The Eleventh Schedule was added to the Bill.*

*The Twelfth Schedule was added to the Bill.*

MR. DEPUTY CHAIRMAN : Now, I shall take up the Thirteenth Schedule. There are ten amendments (Nos. 22-31) by Shri Venkaiah Naidu. ...(Interruptions)... Shri Venkaiah Naidu.

SHRI M. VENKAIAH NAIDU : Sir, the Government has given certain assurances. 'They said, They will take steps.' I suggested that the Government should commit itself and say, 'shall be completed within a particular time.' ...(Interruptions)... These are the amendments. You are giving an assurance. Tomorrow, after two months, you may not be there. Some other person will come. ...(Interruptions)... No, we will be coming. ...(Interruptions)... We will be coming. ...(Interruptions)... My Government is going to be there. ...(Interruptions)... My Government is going to be there. ...(Interruptions)...

8.00 P.M.

MR. DEPUTY CHAIRMAN : Venkaiah Naiduji, please. *...(Interruptions)...* They are not agreeing. *...(Interruptions)...* Venkaiahji, we are not agreeing. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : The entire country wants us to come to power. They are going. There is no doubt. *...(Interruptions)...* But I want them to be sincere. Please commit yourself. At page 70, under caption 'Education', you have mentioned IITs and all other institutions. After the words, "The Government of India shall", you are saying "take steps ..." 'Taking steps' means ... *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : He wants a positive assurance. *...(Interruptions)...*

SHRI JAIRAM RAMESH : Sir, the Government of India in the Thirteenth Schedule is absolutely crystal clear. *...(Interruptions)...* When it says, 'The Government shall take steps', we have to take steps. We have to get Planning Commission's approval; we have to get the Finance Ministry's approval. *...(Interruptions)...* We have to get the Cabinet approval.

MR. DEPUTY CHAIRMAN : Government is continuous. *...(Interruptions)...*

SHRI JAIRAM RAMESH : Mr. Venkaiah Naidu had been a senior Cabinet Minister. It is not 'may'. It says, 'Government shall ...' 'Government shall' means it is committed to it. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Venkaiahji, Government is continuous. Why do you worry? *...(Interruptions)...*

Sir, my point is about the wordings used. Hon. Minister, go through page no. 17. 'Infrastructure'—the words 'examined within six months'. *...(Interruptions)...* could be 'examined and rejected'; those can be the words ....*...(Interruptions)...*

SHRI JAIRAM RAMESH : Sir, I will explain why. *...(Interruptions)...* Where Government is taking the decision on its own, the words are, 'Government shall' *...(Interruptions)...* But there are certain projects implemented by public sector companies, like the NTPC, the Steel Authority of India, the IOC. *...(Interruptions)...* Now, we don't want to decide on their behalf. That is why we have said *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Venkaiahji is ready to accommodate you.  
...(Interruptions)...

SHRI JAIRAM RAMESH : Let me finish. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : It is okay. That is the assurance.  
...(Interruptions)...

SHRI JAIRAM RAMESH : Let me finish. ...(Interruptions)... Let me finish.  
...(Interruptions)... I am sure, you respect the autonomy of the PSUs as much as we do. ...(Interruptions)... We don't take decisions on behalf of the PSUs.  
...(Interruptions)... The investment decision has to be taken by the Board of NTPC, by the Board of SAIL, by the Board of IOC. That is why we have said that within a period of six months these companies will complete the feasibility study. Without a feasibility study, mega investments cannot take place. ...(Interruptions)... But where Government is taking the responsibility, like IIT, like IIM and like AIIMS, we have said, 'Government shall' do it. I request the hon. Member to see this distinction between Government as an investor and public sector companies as investors.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN : Okay, Mr. Venkaiah, so, you are not pressing the Amendment now.

SHRI M. VENKAIAH NAIDU : No, Sir.

MR. DEPUTY CHAIRMAN : Now, in the light of the explanation given by the Minister, that is not being...

SHRI RAVI SHANKAR PRASAD : Mr. Jairam Ramesh, we hope you will persuade those public sector undertakings to expedite the process.  
...(Interruptions)... Will you do that? ...(Interruptions)...

SHRI JAIRAM RAMESH : If we come back to power, we will do it.  
...(Interruptions)...

MR. DEPUTY CHAIRMAN : All right. ...(Interruptions)... That is a very positive assurance. So, you are not pressing the amendment, Mr. Naidu.

SHRI M. VENKAIAH NAIDU : Sir, on the basis of his assurance and the hope that anyhow, we would be coming to power in another two months, I am not going further. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : I shall now put the Thirteenth Schedule to vote.

*The Thirteenth Schedule was added to the Bill.*

MR. DEPUTY CHAIRMAN : In Clause 1, there is one Amendment (No. 4) by Shri Derek O'Brien. ...(Interruptions)... Mr. Derek O'Brien, are you moving the Amendment? ...(Interruptions)... You are in the Well. So, I am ignoring you. ...(Interruptions)... Now, Amendment not moved.

*Clause 1 was added to the Bill.*

*The Enacting Formula and Title were added to the Bill.*

MR. DEPUTY CHAIRMAN : Now, Shri Sushilkumar Shinde to move that the Bill be passed. ...(Interruptions)...

SHRI SUSHILKUMAR SHINDE : Sir, I beg to move:

That the Bill be passed.

*The question was proposed.*

SHRI SITARAM YECHURY : Division. ...(Interruptions)... Division. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : How do I take a division in this condition? ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, we want a Division on the Bill. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : Mr. Yechury, if you can ensure that ...(Interruptions)...

SHRI TAPAN KUMAR SEN : Sir, there will be no difficulty ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, there will be no difficulty. ...(Interruptions)... Sir, there will be no difficulty. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : No, I have to go by the rules. ...(Interruptions)...

SHRI TAPAN KUMAR SEN : Sir, take the division. The House is quite in order. ...(Interruptions)... The House is quite in order. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : The rule does not permit division when Members are standing in the Well. ...(Interruptions)... You encourage them... (Interruptions)... You persuade them. ...(Interruptions)...

SHRI TAPAN KUMAR SEN : Sir, take the division. The House is quite in order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : Please, listen to me. *...(Interruptions)...* Now, let me give my order. *...(Interruptions)...*

SHRI TAPAN KUMAR SEN : Sir, the House is quite in order. *...(Interruptions)...* We want division. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : The Chair has no problem in taking a division, but the rule does not permit me to take a division when Members are in the Well. *...(Interruptions)...* I cannot break the rule. *...(Interruptions)...*

SHRI SITARAM YECHURY : Sir, it is the responsibility of the Chair. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : I am unable to take division. *...(Interruptions)...* You encourage them...*...(Interruptions)...* I cannot do that. *...(Interruptions)...*

SHRI TAPAN KUMAR SEN : Sir, the House is quite in order. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN : I am helpless. *...(Interruptions)...* I have to go by rules only. The House has the responsibility, not me alone. *...(Interruptions)...* It is the responsibility of all of you. *...(Interruptions)...* Why don't you persuade your friends to go back to their seats? *...(Interruptions)...* No, I am helpless. *...(Interruptions)...*

SHRI M. VENKAIAH NAIDU : Sir, you are not taking up the Bill for passage. *...(Interruptions)...* I don't bother about slogans raised by people who were hand-in-glove with the Congress Party, or about those who were in the lap of the Congress Party till yesterday. I don't bother about them. I don't bother about people who were in UPA-I and part of scams. *...(Interruptions)...* Sir my point is, though we are not fully satisfied, still, in the interest of the larger aspirations of the people of Telangana *...(Interruptions)...* And also in the backdrop of the fact that we are at the fag end of the tenure of this Government, we want to respect the sentiments of people *...(Interruptions)...* We want the justice to be done to the people of

Seemandhra. ...(Interruptions)... If we come to power, we are confident that we will be able to make a balance. ...(Interruptions)... We are supporting the Bill. ...(Interruptions)...

SHRI SITARAM YECHURY : Please ensure that there is order in the House. ...(Interruptions)... And that the democratic right of the Members of the House is upheld. ...(Interruptions)... That is your job in the Chair. ...(Interruptions)...

MR. DEPUTY CHAIRMAN : So far, I tried my best. ...(Interruptions)... You cannot blame me. ...(Interruptions)...

SHRI SITARAM YECHURY : Sir, if you are not going to have a division, in protest, we want to walk out. ...(Interruptions)... We are going to walk out in protest because you are not allowing a division. ...(Interruptions)... And I want to register it being very undemocratic. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I cannot allow division when some Members are standing in the Well. ...(Interruptions)...

SHRI SITARAM YECHURY : That is very undemocratic. ...(Interruptions)...

*(At this stage some Hon. Members left the Chamber)*

प्रो. राम गोपाल यादव : महोदय, चूंकि आप विभाजन नहीं करवा रहे हैं, इसके विरोध में समाजवादी पार्टी भी हाउस से वॉकआउट करती है।

*(At this stage some hon. Members left the Chamber.)*

MR. DEPUTY CHAIRMAN: Hon. Minister has moved the motion. ...(Interruptions)... The question is:

That the Bill be passed.

*The motion was adopted.*

MR. DEPUTY CHAIRMAN : The House is adjourned to meet tomorrow at 11.00 A.M.

The House then adjourned at seven minutes past

eight of the clock till eleven of the clock on

Friday, the 21st February, 2014.